

POLICY WORDINGS FUTURE HEALTH SURAKSHA

CUSTOMER INFORMATION SHEET

Description is illustrative and not exhaustive

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SN	TITLE	DESCRIPTION	REFER TO POLICY CLAUSE NUMBER
1	Product Name	Future Health Suraksha	
1 2	Product Name What I am covered for	 Hospitalisation admission longer than 24 Hours. Related medical expenses incurred 60 days prior to hospitalization. Related medical expenses incurred within 90 days from date of discharge from the hospital. Specified / Listed procedures requiring less than 24 hours hospitalization (day care) Ambulance charges - up to the amount specified in the Schedule of Benefits Hospital cash benefit of ₹ 500 per day for Platinum and Ruby Plans subject to maximum of 60 days Free Medical Checkup after every 4 claims free years Patient Care – Nursing charges for the insured person of age above 60 years, after discharge from the hospital for a period of up to 10 days per hospitalisation and maximum of 30 days during the policy year. Accidental Hospitalisation - 25% increase in balance Sum Insured, maximum up to ₹ 100000 Accompanying Person expenses – Payment of accompanying person for the hospitalised insured person (dependent child of age up to 10 years) subject to maximum of 30 days during the policy year Organ donor expenses - Charges incurred for an organ donor's treatment for the harvesting of the organ donated Recharge of Sum Insured - Re-instatement (equal to 100% of the Sum Insured) will be automatically available for the particular Policy Year on exhaustion of Sum Insured and 	Section B
		Cumulative Bonus (if any). This benefit is available for sum insured of ₹ 300000 and above	
	major exclusions in the policy:	 Any hospital admission primarily for investigation diagnostic purpose Pregnancy, infertility Domiciliary treatment, Treatment outside India. Circumcision, sex change surgery, cosmetic surgery & plastic surgery. Refractive error correction, hearing impairment correction, corrective & cosmetic dental surgeries. Substance abuse, self-inflicted injuries, STDs other than HIV/AIDS. Hazardous activities, war, civil war or breach of law. Any kind of service charge, surcharge, admission fees, registration fees levied by the hospital. (Note: the above is a partial listing of the policy exclusions. Please refer to the policy clauses for the full listing) 	
4	Waiting period	 Initial waiting Period: 30 days for all illnesses (not applicable on renewal or for accidents) Specific Waiting periods 36 months for Organ transplant, Joint replacement surgery due to Degenerative condition, Age related Osteoarthritis and Osteoporosis unless such joint replacement surgery is necessitated by accidental Bodily Injury. 24 months waiting period for Cataracts, Benign Prostatic Hypertrophy, Hernia of all types, Hydrocele, Paranasal sinuses, Deviated Nasal Septum, Fistulae, Hemorrhoids, Fissure in ano, Dysfunctional Uterine Bleeding, Fibromyoma, Endometriosis, Hysterectomy, all internal or external tumors/ cysts/ nodules/ polyps of any kind including breast lumps with exception of malignant tumor or growth, Surgery for Prolapsed Inter Vertebral Disc unless arising from Accident, Surgery of Varicose Veins, Varicose Ulcers and Congenital Internal Illness/ disease/ defect anomaly 12 months for gastric or duodenal Ulcers, stones in the Urinary and Biliary systems, surgery on ears, tonsils, adenoids 48 months waiting period for any mental Illness or psychiatric Illness and Behavioural and Neuro developmental disorders 48 months waiting period for any hospitalisation expenses related to AIDS and/ or infection with HIV Pre-existing diseases: Covered after 48 months 	Section C. 1
5	Payment basis	Reimbursement of covered expenses up to specified limits as, mentioned in the Schedule of benefits.	Section E.
6	Loss Sharing	 Fixed amount would be paid for some covers as mentioned in the Schedule of benefits. Under Gold plan – For Sums Insured option of Rs 50000/-, Rs 1 lakh and Rs 1.5 lakhs, the following limits shall apply in case of a claim Room Board & Nursing Expenses up to 1% of the Sum Insured per day ICU charges up to 2% of the Sum Insured per day Surgeon, Anaesthetist, Medical Practitioner, Consultants, Specialists Fees – up to 35% of the Sum Insured per claim Anaesthesia, Blood, Oxygen, Operation Theatre Charges, Surgical Appliances, Medicines & Drugs, Diagnostic Materials and X-ray, Cost of Pacemaker, prosthesis/ 	Section B. 1, 2, 3,4,5

			lants and any Medical expenses inc up to 40% of the Sum Insured per c						
		Room BoarCo-paymeneligible limit	b limits will be applicable for specific diseases						
			lisation medical expenses – up to 19 alisation medical expenses – up to 1						
		 For Gold an 	t Surgery expenses limits- id Platinum plans - 10% Sum Insure the actual incurred amount whicheve	d per eye subject to a minimum of ₹ er is lower) and maximum of ₹ 50,000/-	Section D. 4. B. c)				
		o The Medica as day care 50% of the	I Expenses incurred for the listed tre treatment (inclusive of pre and post	s and Advancement in Technologies. atments or procedures, as inpatient or hospitalization), shall be restricted to . The Sub limits are applicable for all	Section D. 4. B. e)				
7	Renewal Conditions	cooperation by Grace Period o	the insured. f 30 days is permissible	noral hazard, misrepresentation or non-	Section D. 5				
			tpenses incurred as a result of diseale lk period will not be admissible und	ease condition, accident contracted ler the Policy.					
8	Renewal Benefits	10% increase in	n your annual limit for every claim fre aim is made during a policy year, the	e year, subject to maximum of 50%. bonus proportion would reduce by 10%	Section D. 5. (ii),				
			of 4 claim free policy years, free h	nealth check-up for the insured	Section B. 8.				
9	Cancellation	We may cancel material facts, fino refund of prematerial facts of ln case the Police.	raud by the insured person by giving mium on cancellation on grounds of fraud. cy Period is of one year, We shall re	misrepresentation non-disclosure of 15 days' written notice. There would be misrepresentation, non-disclosure of fund premium for the unexpired Policy	Section D. 2. (v)				
		period as detaile		refunded					
		Up to one Up to three	e month 75% of annual rate ee months 50% of annual rate						
		Up to six Exceedir	months 25% of annual rate ag six months Nil						
		by giving at leas	st 15 days written notice to Us. We s the time period for which cover is pro	licy may be cancelled by You at any time hall refund premium on a pro-rata basis by by by to a minimum retention of					
		In case the Policy Period is one year, with instalment premium, the cancellation shall be as follows:							
		Instalment	Cancellation request received	Rate of Premium refunded					
		Frequency	Aputimo	No Defund					
		Monthly Quarterly	Anytime 1 st Quarter	No Refund 12.5% of the respective quarter					
		,	2 nd Quarter	premium 12.5% of the respective quarter					
			2rd Quarter and above	premium No Potund					
		Half-Yearly	3 rd Quarter and above Up to 3 months	No Refund 25% of the half-yearly instalment					
		,	'	premium					
			Above 3 months to 6 months	12.5% of the half-yearly instalment premium					
			Above 6 months	No refund					
		In case of Policy be as follows:	/ Period more than one year, with in	stalment premium, the cancellation shall					
		Instalment Frequency	Cancellation request received	Rate of Premium refunded					
		Monthly	Anytime within the Policy Period 1st Quarter of 1st Policy Year	No Refund					
		Quarterly	1" Quarter of 1" Policy Year	12.5% of the respective quarter premium					
			2 nd Quarter of 1 st Policy Year	12.5% of the respective quarter premium					
			3rd Quarter of 1st Policy Year and a	above No Refund					

		Half Vasult	The te first O magnificant the 1st Della	OFO/ of the helf	
		Half-Yearly	Up to first 3 months of the 1 st Policy Year	25% of the half-yearly instalment premium	
			Above first 3 months to 6 months of the	12.5% of the half-yearly	
			1st Policy Year	instalment premium	
			Above first 6 months of the 1 st Policy Year and thereafter	No refund	
			Tour and moreane.		
			mium shall be due on cancellation if the Ins	sured Person has made a claim	
		under this Policy In case of one-v	/. ear or long-term policies with single premiu	um nayment in the event of death	
			ember in a particular policy year, the corres		
			ubsequent (unutilized) Policy period(s) shal		
		deceased memb	pater policies, if there has been no claim in per. If there has been a claim in the underly	ing policy year by the deceased	
			osequent (unutilized) policy year(s) premiur	m of the deceased member shall	
		not be refunded Similarly, in the	case of one-year and long-term policy with	installment premium option in	
			th of any insured person in a particular Poli		
			n shall not continue for subsequent Policy		
			nent premium for the deceased person sha given a claim in the underlying policy year,		
		for the underlyin	g installment period shall be refunded on p		
10	Claims		hless Service at a network hospitals ould call Us at Our Toll Free number and ge	at the pre-authorisation done	
			etwork details can be obtained: https://gene		
		insurance	/network-hospitals		
		For Reimbursen	nent of claims :-		
		 The Insured 	should notify the claim within 48 hours of I		
11	Policy Servicing/		uld submit the claim documents within 15 d	lays of discharge from a Hospital.	Grievance
'''	Grievances/		als Grievance Redressal Officer (GRO): 1800-220-233/ 1860-500-3333/ (022) 678;	37800	Redressal
	Complaints	o Email: Fgc	are@futuregenerali.in		Procedure
		o Website: w	ww.futuregenerali.in		
		IRDAI/(IGMS/Ca	all Centre):		
			: Toll Free Number (155255).	ICAAS IDDA COVINI	
		o Compliant	can be registered online at: <u>HTTP://WWW.</u>	IGMS.IRDA.GOV.IIV	
			ne guidelines of taking up a compliant in on		
12	Insured's		are available on: http://www.policyholder.go		Soction D. 2 (viii)
14	Rights		 d: Insured will be allowed a period of at le olicy, to review the terms and conditions 		Section D. 2. (viii)
	_	same if not acc	eptable	•	Continue D. 5. (1)
		Renewability: The misrepresentation	ne policy is renewable lifelong except on gr on or non- cooperation by the insured.	ounds of fraud, moral hazard or	Section D. 5. (i)
		Portability will be	e granted to Policy holders of a similar Hea		Section D. 1. (ii)
			uraksha Policy. Insured may apply 45 days		
		to avail portabili	rlier than 60 days from the premium renewa to benefits.	al date of his/ her existing policy	
			and address to be contacted for outward m	nigration is:	
		Customer	Service Cell, Future Generali India Insurano	re Company I td	
		Corporate	& Registered Office	, ,	
			Corp. Office: 801 and 802, 8th floor, Tower	C, Embassy 247 Park, L.B.S.	
			roli (W), Mumbai – 400083. re@futuregenerali.in		
			- 5		Section D. F. (vii)
			rease in Sum Insured is not allowed during ne (TAT) for issue of Pre- Auth and settlem		Section D. 5. (xii) Section D. 4. A c)
13	Insured's		must disclose all Pre-Existing Disease /		, , , , , , , , , , , , , , , , , , , ,
	Obligations		n-disclosure may result in claim not bein		
		The Insured Person	n must disclose any material information du	iring the Policy Period	
		inc mouleu reisol	i must disclose any material information at	anny are i olicy i ellou.	

(LEGAL DISCLAIMER) NOTE: The information must be read in conjunction with the product brochure and policy document. In case of any conflict between the CIS and the policy document the terms and conditions mentioned in the policy document shall prevail.

FUTURE HEALTH SURAKSHA

This **Policy** is issued to **You** based on **Your Proposal** to **Us** and **Your** payment of the Premium. **You** are eligible to enter this **Policy** if **Your** age is between 90 days to 70 years with lifelong renewability. This **Policy** records the agreement between **Us** and sets out the terms of insurance and the obligations of each party.

A. DEFINITIONS

The following words or terms shall have the meaning ascribed to them wherever they appear in this **Policy**, and references to the singular or to the masculine shall include references to the plural and to the female wherever the context so permits:

- Accident is a sudden, unforeseen and involuntary event caused by external, visible and violent means.
 Note: Insect and mosquito bites is not included in the scope of this definition.
- 2. **AYUSH Treatment** refers to the medical and / or hospitalization treatments given under 'Ayurveda, Yoga and Naturopathy, Unani, Siddha and Homeopathy systems.
- 3. **Any one Illness** Any one illness means continuous period of illness and includes relapse within 45 days from the date of last consultation with the Hospital/Nursing Home where treatment was taken.
- 4. **Associated Medical Expenses** means those expenses that an Insured Person has necessarily and actually incurred for medical treatment on account of **Illness** or **Accident** on the advice of a Medical Practitioner. In case of copayment associated with room rent higher than the entitled room rent limit, Associated Medical Expenses will not include:
 - a. Cost of pharmacy and consumables;
 - b. Cost of implants and medical devices
 - c. Cost of diagnostics
- 5. Bank Rate means Bank rate fixed by the Reserve Bank of India (RBI) at the beginning of the financial year in which claim has fallen due.
- 6. **Cashless facility** means a facility extended by the insurer to the insured where the payments, of the costs of treatment undergone by the insured in accordance with the policy terms and conditions, are directly made to the network provider by the insurer to the extent pre-authorization is approved excluding non-payable items as per the policy terms and conditions.
- 7. Condition Precedent shall mean a Policy term or condition upon which the Insurer's liability under the Policy is conditional upon.
- 8. Congenital Anomaly refers to a condition(s) which is present since birth, and which is abnormal with reference to form, structure or position.
 - a. Internal Congenital Anomaly -Congenital Anomaly which is not in the visible and accessible parts of the body.
 - b. External Congenital Anomaly Congenital Anomaly which is in the visible and accessible parts of the body.
- 9. **Co-payment** means a cost sharing requirement under a health insurance policy that provides that the policyholder/insured will bear a specified percentage of the admissible claims amount. A co-payment does not reduce the Sum Insured.
- 10. Cumulative Bonus means any increase or addition in the Sum Insured granted by the insurer without an associated increase in premium.
- 11. **Day care centre** means any institution established for day care treatment of illness and/or injuries or a medical setup with a hospital and which has been registered with the local authorities, wherever applicable, and is under supervision of a registered and qualified medical practitioner and must comply with all minimum criterion as under -
 - a. has qualified nursing staff under its employment;
 - b. has qualified medical practitioner/s in charge;
 - c. has fully equipped operation theatre of its own where surgical procedures are carried out;
 - d. maintains daily records of patients and will make these accessible to the insurance company's authorized personnel.
- 12. Day care treatment means medical treatment, and/or surgical procedure which is:
 - a. undertaken under General or Local Anesthesia in a hospital/day care centre in less than 24 hrs because of technological advancement, and
 - b. which would have otherwise required hospitalization of more than 24 hours.
 - Treatment normally taken on an out-patient basis is not included in the scope of this definition.
- 13. **Deductible** means a cost sharing requirement under a health insurance policy that provides that the insurer will not be liable for a specified rupee amount in case of indemnity policies and for a specified number of days/hours in case of hospital cash policies which will apply before any benefits are payable by the insurer. A deductible does not reduce the Sum Insured.
- 14. **Dental Treatment** means a treatment related to teeth or structures supporting teeth including examinations, fillings (where appropriate), crowns, extractions and surgery.
- 15. **Dependent Child** refers to a child (natural or legally adopted), who is financially dependent on the primary insured or proposer and does not have his / her independent sources of income.
- 16. **Diagnostic Centre** means the diagnostic centers which have been empanelled by Us as per the latest version of the Schedule of diagnostic centers maintained by Us, which is available to You on request.
- 17. **Disclosure to information norm**: The policy shall be void and all premium paid thereon shall be forfeited to the Company in the event of misrepresentation, mis description or non-disclosure of any material fact by the policyholder.

(Explanation: "Material facts" for the purpose of this policy shall mean all relevant information sought by the company in the proposal form and other connected documents to enable it to take informed decision in the context of underwriting the risk)

- 18. **Domiciliary hospitalization** means medical treatment for an illness/disease/injury which in the normal course would require care and treatment at a hospital but is actually taken while confined at home under any of the following circumstances:
 - the condition of the patient is such that he/she is not in a condition to be removed to a hospital, or
 - ii. the patient takes treatment at home on account of non-availability of room in a hospital.
- 19. **Emergency care** means management for an illness or injury which results in symptoms which occur suddenly and unexpectedly, and requires immediate care by a medical practitioner to prevent death or serious long term impairment of the insured person's health.
- 20. Family means and includes You, Your Spouse, Your up to 4 dependent children up to the age of 25 years and two dependent parents in the Individual Policy.
 - Or You, Your Spouse & Your up to 3 dependent children up to the age of 25 years in the Family Floater Policy
- 21. Grace period means the specified period of time immediately following the premium due date during which a payment can be made to renew or continue a policy in force without loss of continuity benefits such as waiting periods and coverage of pre-existing diseases. Coverage is not available for the period for which no premium is received.
- 22. Hazardous Activities mean recreational or occupational activities which pose high risk of injury.
- 23. **Hospital**: A hospital means any institution established for in-patient care and day care treatment of illness and/or injuries and which has been registered as a hospital with the local authorities under Clinical Establishments (Registration and Regulation) Act 2010 or under enactments specified under the Schedule of Section 56(1) and the said act Or complies with all minimum criteria as under:
 - i. has qualified nursing staff under its employment round the clock;
 - ii. has at least 10 in-patient beds in towns having a population of less than 10,00,000 and at least 15 in-patient beds in all other places;
 - iii. has qualified medical practitioner(s) in charge round the clock;
 - iv. has a fully equipped operation theatre of its own where surgical procedures are carried out;
 - v. maintains daily records of patients and makes these accessible to the insurance company's authorized personnel;
- 24. **Hospitalization** means admission in a **Hospital** for a minimum period of 24 consecutive '*In- patient Care*' hours except for specified procedures/ treatments, where such admission could be for a period of less than 24 consecutive hours.
- 25. **Illness** means a sickness or a disease or pathological condition leading to the impairment of normal physiological function and requires medical treatment.
 - a. Acute condition Acute condition is a disease, illness or injury that is likely to respond quickly to treatment which aims to return the person to his or her state of health immediately before suffering the disease/illness/injury which leads to full recovery.
 - b. Chronic condition A chronic condition is defined as a disease, illness, or injury that has one or more of the following characteristics:
 - (i) it needs ongoing or long-term monitoring through consultations, examinations, check-ups, and /or tests
 - (ii) it needs ongoing or long-term control or relief of symptoms
 - (iii) it requires rehabilitation for the patient or for the patient to be specially trained to cope with it
 - (iv) it continues indefinitely
 - (v) it recurs or is likely to recur
- 26. **Injury** means accidental physical bodily harm excluding **Illness** or disease solely and directly caused by external, violent and visible and evident means which is verified and certified by a Medical Practitioner.
- 27. Inpatient Care means treatment for which the insured person has to stay in a Hospital for more than 24 hours for a covered event.
- 28. **Intensive care unit** means an identified section, ward or wing of a hospital which is under the constant supervision of a dedicated medical practitioner(s), and which is specially equipped for the continuous monitoring and treatment of patients who are in a critical condition, or require life support facilities and where the level of care and supervision is considerably more sophisticated and intensive than in the ordinary and other wards.
- 29. **ICU (Intensive Care Unit) Charges** means the amount charged by a Hospital towards ICU expenses which shall include the expenses for ICU bed, general medical support services provided to any ICU patient including monitoring devices, critical care nursing and intensivist charges.
- 30. Maternity expense/treatment means:
 - medical treatment expenses traceable to childbirth (including complicated deliveries and caesarean sections incurred during hospitalization):
 - b. expenses towards lawful medical termination of pregnancy during the policy period.
- 31. **Medical Advice** means any consultation or advice from a Medical Practitioner including the issuance of any prescription or follow-up prescription.
- 32. **Medical expenses** means those expenses that an Insured Person has necessarily and actually incurred for medical treatment on account of **Illness** or **Accident** on the advice of a Medical Practitioner, as long as these are no more than would have been payable if the Insured Person had not been insured and no more than other hospitals or doctors in the same locality would have charged for the same medical treatment. Note: Medical Treatment would include medical treatment and/ or surgical treatment
- 33. **Medical Practitioner** means a person who holds a valid registration from the Medical Council of any State or Medical Council of India or Council for Indian Medicine or for Homeopathy set up by the Government of India or a State Government and is thereby entitled to practice medicine within its jurisdiction; and is acting within its scope and jurisdiction of license. The registered practitioner should not be the insured or close Family members.
- 34. Medically Necessary Treatment means any treatment, tests, medication, or stay in hospital or part of a stay in hospital which:
 - i. is required for the medical management of the illness or injury suffered by the insured;
 - ii. must not exceed the level of care necessary to provide safe, adequate and appropriate medical care in scope, duration, or intensity;
 - iii. must have been prescribed by a medical practitioner;
 - iv. must conform to the professional standards widely accepted in international medical practice or by the medical community in India.

- 35. **Migration** means, the right accorded to health insurance policyholders (including all members under family cover and members of **group** Health insurance policy), to transfer the credit gained for pre-existing conditions and time bound exclusions, with the same insurer
- 36. **Network Provider** means hospitals or health care providers enlisted by an insurer, TPA or jointly by an Insurer and TPA to provide medical services to an insured by a cashless facility
- 37. New Born baby means baby born during the Policy Period and is aged upto 90 days.
- 38. Non-Network Provider means any hospital, day care centre or other provider that is not part of the network.
- 39. Notification of claim means the process of intimating a claim to the insurer or TPA through any of the recognized modes of communication.
- 40. **OPD treatment** means the one in which the Insured visits a clinic / hospital or associated facility like a consultation room for diagnosis and treatment based on the advice of a Medical Practitioner. The Insured is not admitted as a day care or in-patient.
- 41. Policy means the complete documents consisting of the Proposal, Policy wording, Schedule and Endorsements and attachments if any.
- 42. Policy Period means the period commencing with the start date mentioned in the Schedule till the end date mentioned in the Schedule.
- 43. Policy Year means every annual period within the Policy Period starting with the commencement date.
- 44. **Portability** means the right accorded to an individual health insurance policyholders (including all members under family cover), to transfer the credit gained for pre-existing conditions and time bound exclusions, from one insurer to another insurer.
- 45. **Pre-Existing Disease** means any condition, ailment or injury or disease:
 - a) That is/are diagnosed by a physician within 48 months prior to the effective date of the policy issued by the insurer or its reinstatement, or
 - b) For which medical advice or treatment was recommended by, or received from, a Physician within 48 months prior to the effective date of the policy issued by the insurer or its reinstatement.

(Note: Reinstatement is applicable for Life Insurance policies)

- 46. **Pre-hospitalization Medical Expenses** means medical expenses incurred during predefined number of days preceding the hospitalization of the Insured Person, provided that:
 - i. Such Medical Expenses are incurred for the same condition for which the Insured Person's Hospitalization was required, and
 - ii. The In-patient Hospitalization claim for such Hospitalization is admissible by the Insurance Company.
- 47. **Post-hospitalization Medical Expenses** means medical expenses incurred during predefined number of days immediately after the insured person is discharged from the hospital provided that:
 - i. Such Medical Expenses are for the same condition for which the insured person's hospitalization was required, and
 - ii. The inpatient hospitalization claim for such hospitalization is admissible by the insurance company.
- 48. **Proposal form** means a form to be filled in by the prospect in written or electronic or any other format as approved by the Authority, for furnishing all material information as required by the insurer in respect of a risk, in order to enable the insurer to take informed decision in the context of underwriting the risk, and in the event of acceptance of the risk, to determine the rates, advantages, terms and conditions of the cover to be granted.
- 49. Qualified nurse means a person who holds a valid registration from the Nursing Council of India or the Nursing Council of any state in India.
- 50. Reasonable and Customary charges means the charges for services or supplies, which are the standard charges for the specific provider and consistent with the prevailing charges in the geographical area for identical or similar services, taking into account the nature of the illness / injury involved.
- 51. **Renewal** means the terms on which the contract of insurance can be renewed on mutual consent with a provision of grace period for treating the renewal continuous for the purpose of gaining credit for pre-existing diseases, time-bound exclusions and for all waiting periods.
- 52. Room Rent means the amount charged by a Hospital towards Room and Boarding expenses and shall include the associated medical expenses.
- 53. **Schedule** means that portion of the **Policy** which sets out **Your** personal details, the type of insurance cover in force, the **period** and the sum insured. Any Annexure or Endorsement to the **Schedule** shall also be a part of the **Schedule**.
- 54. **Sum Insured** means the amount specified in the Schedule which is Our maximum, total and cumulative liability under this Policy for any and all claims arising under this Policy in a Policy Year in respect of the Insured Person(s).
- 55. **Surgery or Surgical Procedure** means manual and / or operative procedure (s) required for treatment of an illness or injury, correction of deformities and defects, diagnosis and cure of diseases, relief from suffering and prolongation of life, performed in a hospital or day care centre by a medical practitioner.
- 56. **Unproven/ Experimental treatment** means the treatment including drug experimental therapy which is not based on established medical practice in India.
- 57. We, Our, Us, Insurer means Future Generali India Insurance Company Limited.
- 58. You, Your, Yourself means the Insured Person shown in the Schedule.

B. SCOPE OF COVER

We shall pay the following Medical expenses for medically necessary treatment, Reasonable and Customary Charges incurred for Hospitalisation:

- 1. Room rent, Board & Nursing Expenses as provided by the Hospital/ Nursing Home
 - a. Gold (for Sums Insured ₹ 50000/-, ₹ 1 lakh and ₹ 1.5 lakhs) up to 1% of the Sum Insured (excluding Cumulative Bonus) per day for non-ICU room. If admitted into Intensive Care Unit (ICU) up to 2% of the Sum Insured per day. All admissible claims under section B. (1) during the Policy year, shall be payable maximum up to 35% of the Sum Insured per claim.
 - b. Gold (for Sums Insured ₹ 2 lakhs and above) As per actuals.
 - c. Platinum Plan As per actuals.
 - d. Topaz and Ruby Plans up to 1% of the Sum Insured (excluding Cumulative Bonus) per day for non-ICU room.
 - For Topaz and Ruby Plans, in case You or insured person opts for a room with rent higher than the entitled room limit, the following copayment will be applicable on the Associated Medical expenses (excluding pharmacy, consumables, implants, medical devices and diagnostics)

		Applicable	for Topaz an	d Ruby Plans				
	Co-payment in	case of admis	sion in room v	vith higher roo	om rent is as b	pelow		
Sum insured	100000	200000	300000	400000	500000	600000	750000	1000000
Applicable limit on the sum insured (Excluding Cumulative Bonus)	1%	1%	1%	1%	1%	1%	1%	1%
Applicable room rent	1000	2000	3000	4000	5000	6000	7500	10000
••		Admiss	sion in higher	room rent	•	•	•	•
above 500 to 1000	0%	0%	0%	0%	0%	0%	0%	0%
above 1000 to 2000	10%	0%	0%	0%	0%	0%	0%	0%
above 2000 to 3000	15%	10%	0%	0%	0%	0%	0%	0%
above 3000 to 4000	20%	15%	10%	0%	0%	0%	0%	0%
above 4000 to 5000	20%	20%	15%	10%	0%	0%	0%	0%
above 5000 to 6000	25%	25%	20%	15%	10%	0%	0%	0%
above 6000 to 7000	25%	25%	25%	20%	15%	10%	0%	0%
above 7000 to 8000	25%	25%	25%	20%	20%	15%	0%	0%
above 8000 to 9000	25%	25%	25%	20%	20%	20%	10%	0%
above 9000 to 10000	25%	25%	25%	25%	20%	20%	15%	0%
above 10000	25%	25%	25%	25%	25%	25%	20%	10%

- Room, Boarding and Nursing Expenses as provided by the Hospital/ Nursing Home up to 1% of Sum Insured per day (Excluding Cumulative Bonus) or actual, whichever is lower
- During your hospital stay if at any time you are admitted in a Non-ICU room having room rent of more than the defined limit then the co-payment shall be applicable on the total Associated medical expenses (excluding pharmacy, consumables, implants, medical devices and diagnostics)
- If a person is admitted in ICU any time during the hospitalisation and later shifted to Non-ICU room within the defined room rent limit, no co-payment shall apply and in case shifted to Non-ICU room with higher room rent limit, co-payment shall be applicable on the Associated medical expenses (excluding pharmacy, consumables, implants, medical devices and diagnostics) applicable to Non-ICU room.
- Co-payment is not applicable in case of admission in an ICU room having room rent more than the defined limit.
- If a person is admitted only in ICU during entire hospitalisation, no co-payment shall apply.
- Copayment on Associated medical expenses (excluding pharmacy, consumables, implants, medical devices and diagnostics) for
 opting a Non –ICU room with higher room rent limit is not applicable for those hospitals where differential billing based on the room
 category is not adopted.
- 2. Surgeon, Anaesthetist, Medical Practitioner, Consultants, Specialists Fees
 - a. Gold (for Sums Insured ₹ 50000/-, ₹ 1 lakh and ₹ 1.5 lakhs) up to 35% of the **Sum Insured** (excluding Cumulative Bonus) per claim.
 - b. Gold (for Sums Insured ₹ 2 lakhs and above) As per actuals.
 - c. Platinum Plan As per actuals.
- 3. Anaesthesia, Blood, Oxygen, Operation Theatre Charges, Surgical Appliances, Medicines & Drugs, Diagnostic Materials and X-ray, Cost of Pacemaker, prosthesis/internal implants and any Medical expenses incurred which is integral part of the operation
 - a. Gold (for Sums Insured ₹ 50000/-, ₹ 1 lakh and ₹ 1.5 lakhs) up to 40% of the **Sum Insured** (excluding Cumulative Bonus) per claim.
 - b. Gold (for Sums Insured ₹ 2 lakhs and above) As per actuals.
 - c. Platinum Plan As per actuals.
- 4. Pre-Hospitalisation Medical expenses We shall pay for Medical expenses incurred with respect to the Insured Person for up to 60 days immediately prior to date of admission of Insured Person into the Hospital, provided that We have accepted a claim for Inpatient-Hospitalisation Expenses
 - a. Gold and Platinum Plans As per actuals
 - b. Topaz and Ruby Plans up to 1% of the **Sum Insured** (excluding Cumulative Bonus)
- Post-Hospitalisation Medical expenses— We shall pay for Medical expenses incurred with respect to the Insured Person for up to 90 days
 after the date of discharge of Insured Person from the Hospital, provided that We have accepted a claim for Inpatient- Hospitalisation
 Expenses
 - a. Gold and Platinum Plans As per actuals
 - b. Topaz and Ruby Plans up to 1% of the **Sum Insured** (excluding Cumulative Bonus)

- Day Care expenses We shall pay for expenses incurred under Day Care Treatment requiring less than 24 hours of Hospitalisation as per the attached list.
- 7. Ambulance charges up to a maximum of amount specified in the Schedule of Benefits, per Hospitalisation will be reimbursed to You on producing the bills in original.
- 8. **Free medical check-up** At the end of every continuous period of 4 years during which **You** have held **Our** Future Health Suraksha **Policy** without making a claim, You may apply to Us for a free medical check-up (Physician's Consultation, ECG, Complete Blood Count, Urine Routine, Fasting blood Sugar, Post Prandial Blood Sugar, Lipid Profile, Sr. Creatinine, SGOT, SGPT, GGTP) at **Our** Diagnostic Center, the location of which **We** will specify at the time of **Your** application. For the avoidance of doubt, **We** shall not be liable for any other ancillary or peripheral costs or expenses (including but not limited to those for transportation, accommodation or sustenance).
 - i. In case of Individual policy, the benefit will be available for all insured persons who were already covered under the Policy.
 - ii. In case of family floater policy, the benefit will be available for two of the insured persons covered under the Policy.
- 9. Patient Care Available for persons above 60 years, We shall provide payment for the nursing charges by a qualified nurse if necessary and recommended by the treating physician immediately after discharge from the Hospital, up to the amount specified in the Schedule of Benefits, up to a maximum of 10 days per Hospitalisation subject to maximum of 30 days during the Policy Year. This cover is over and above the Hospitalisation sum insured.
- 10. Accidental Hospitalisation In case of Hospitalisation following an Accident, the limits under the Policy shall increase by 25% of the balance Sum Insured available subject to maximum of ₹ 1 Lakh irrespective of number of claims in a Policy Year.
- 11. Hospital Cash We shall make payments of ₹ 500/- for each completed day of Hospitalisation subject to maximum of 60 days during the Policy Year. This benefit is applicable for Platinum plan and Ruby plan with Sum Insured ₹ 6 lakhs and above. This benefit is over and above the Hospitalisation sum insured.
- 12. Accompanying Person -.We shall make payment of ₹ 500/- for each completed day of Hospitalisation for the Accompanying Person of an Insured Person provided that the Insured Person is a Dependent Child of age up to 10 years and is undergoing Medically Necessary Hospitalisation due to an Injury or Illness that occurred during the Policy Period. We will not make payment under this Benefit in respect of an Insured Person for more than 30 days in any Policy Year.

Accompanying person means and includes mother, father, grandfather, grandmother and any immediate **Family** member. This benefit is over and above the **Hospitalisation** sum insured.

- 13. **Organ Donor Expenses We** will pay the Reasonable and Customary Charges incurred for an organ donor's treatment for the harvesting of the organ donated provided that:
 - a. The organ donor is any person whose organ has been made available in accordance and in compliance with THE TRANSPLANTATION OF HUMAN ORGANS (AMENDMENT) BILL, 2011 and the organ donated is for the use of the Insured Person, and
 - We will not pay the donor's screening expenses or pre and post hospitalisation expenses or for any other medical treatment for the donor consequent on the harvesting
 - c. We have accepted claim under hospitalisation for the Insured Person and the Insured Person has been Medically Advised to undergo an organ transplant;
 - d. Costs directly or indirectly associated with the acquisition of the donor's organ will not be covered.
 - e. These expenses shall be covered under the recipient's policy.

14. Recharge of Sum Insured

Recharge benefit is applicable for all plans, where the basic Sum Insured opted is 3 Lakhs and above. If the Basic Sum Insured and Cumulative Bonus (if any) is exhausted due to claims made and paid during the Policy Year, then We are in agreement to automatically re-instate the Sum Insured up to 100%, once in a policy year which is valid for that Policy Year only, subject to conditions specified below:

- a) A claim will be admissible under this Benefit only if the claim is admissible under In-patient Hospitalization or Day Care Treatment.
- b) The recharge shall be utilised only after the Sum Insured, Cumulative Bonus has been completely exhausted in that Policy Year.
- c) The recharge shall be available only for all future claims for that Insured Person during that Policy Year. (Irrespective of whether the claim is for the same ailment for which he/she has claimed).
- d) Cumulative Bonus shall not be considered while calculating the Recharge.
- e) Any unutilized recharge cannot be carried forward to any subsequent Policy Year.
- f) If the Policy is issued on Individual basis, then the recharge will be available to each insured person and can be utilised by Insured Persons who stand covered under the Policy before the Sum Insured was exhausted.
- g) If the Policy is issued on Floater basis, then the recharged sum insured will be available on Floater basis for all Insured Persons in the family.
- h) The waiting periods, the standard exclusions and the standard limits shall be applicable for the recharged sum insured.

C. EXCLUSIONS

Waiting Periods

All **Illnesses** and treatments shall be covered subject to the waiting periods specified below:

a) Pre-Existing Disease- Excl 01

- Expenses related to the treatment of a pre-existing Disease (PED) and its direct complications shall be excluded until the expiry of 48
 months of continuous coverage after the date of inception of the first policy with us.
- ii. In case of enhancement of sum insured the exclusion shall apply afresh to the extent of sum insured increase.
- iii. If the Insured Person is continuously covered without any break as defined under the portability norms of the extant IRDAI (Health Insurance) Regulations then waiting period for the same would be reduced to the extent of prior coverage.
- iv. Coverage under the policy after the expiry of 48 months for any pre-existing disease is subject to the same being declared at the time of application and accepted by us.

b) Specified disease/procedure waiting period- Code- Excl02

- i. Expenses related to the treatment of the listed Conditions, surgeries/treatments shall be excluded until the expiry of 12/24/ 36/48 months of continuous coverage after the date of inception of the first policy with us. This exclusion shall not be applicable for claims arising due to an accident.
- ii. In case of enhancement of sum insured the exclusion shall apply afresh to the extent of sum insured increase.
- iii. If any of the specified disease/procedure falls under the waiting period specified for pre-Existing diseases, then the longer of the two waiting periods shall apply.
- iv. The waiting period for listed conditions shall apply even if contracted after the policy or declared and accepted without a specific exclusion.
- v. If the Insured Person is continuously covered without any break as defined under the applicable norms on portability stipulated by IRDAI, then waiting period for the same would be reduced to the extent of prior coverage.
- vi. List of specific diseases/procedures:

i. Waiting period of 48 months:

- a. Any medical expenses in connection with treatment for any mental Illness or psychiatric Illness
- b. Any hospitalisation expenses in connection with treatment for AIDS (Acquired Immune Deficiency Syndrome) and/ or infection with HIV (Human Immunodeficiency Virus)
- c. Behavioral and Neuro developmental disorders
 - i. Disorders of adult personality
 - ii. Disorders of speech and language including stammering, dyslexia

ii. Waiting period of 36 months:

- a. Organ transplant
- b. Joint replacement Surgery due to Degenerative condition, Age related Osteoarthritis and Osteoporosis unless such joint replacement Surgery is necessitated by accidental Bodily Injury

iii. Waiting period of 24 months:

- a. Cataracts
- b. Benign Prostatic Hypertrophy
- c. Hernia of all types, Hydrocele
- d. Para nasal sinuses
- e. Deviated Nasal Septum,
- f. Fistulae ,Hemorrhoids
- g. Fissure in ano, Dysfunctional Uterine Bleeding
- h. Fibromyoma
- i. Endometriosis
- j. Hysterectomy
- k. All internal or external tumors/ cysts/ nodules/ polyps of any kind including breast lumps with exception of malignant tumor or growth
- I. Surgery for prolapsed inter vertebral disc unless arising from Accident.
- m. Surgery of Varicose Veins, Varicose Ulcers
- n. Congenital Internal Illness/ disease/ defect anomaly.

iv. Waiting period of 12 months:

- a. Any types of gastric or duodenal Ulcers
- b. Stones in the Urinary and Biliary systems
- c. Surgery on ears/ tonsils/ adenoids.

v. 30 days waiting period Excl -03

- a. Expenses related to the treatment of any illness within 30 days from the first policy commencement date shall be excluded except claims arising due to an accident, provided the same are covered.
- b. This exclusion shall not, however, apply if the Insured Person has Continuous Coverage for more than twelve months.
- c. The within referred waiting period is made applicable to the enhanced sum insured in the event of granting higher sum insured subsequently.

2. Standard Exclusions

We will not pay for any expenses incurred by You in respect of claims arising out of or howsoever related to any of the following:

a) Investigation & Evaluation- Code- Excl04

- i. Expenses related to any admission primarily for diagnostics and evaluation purposes only are excluded.
- ii. Any diagnostic expenses which are not related or not incidental to the current diagnosis and treatment are excluded.

b) Rest Cure, rehabilitation and respite care- Code- Excl05

Expenses related to any admission primarily for enforced bed rest and not for receiving treatment. This also includes:

(i) Custodial care either at home or in a nursing facility for personal care such as help with activities of daily living such as bathing, dressing, moving around either by skilled nurses or assistant or non-skilled persons.

(ii) Any services for people who are terminally ill to address medical, physical, social, emotional and spiritual needs.

c) Obesity/ Weight Control: Code- Excl06

Expenses related to the surgical treatment of obesity that does not fulfil all the below conditions:

- 1) Surgery to be conducted is upon the advice of the Doctor
- 2) The surgery/Procedure conducted should be supported by clinical protocols
- 3) The member has to be 18 years of age or older and
- 4) Body Mass Index (BMI);
 - a) greater than or equal to 40 or
 - b) greater than or equal to 35 in conjunction with any of the following severe co-morbidities following failure of less invasive methods of weight loss:
 - i. Obesity-related cardiomyopathy
 - ii. Coronary heart disease
 - iii. Severe Śleep Apnea
 - iv. Uncontrolled Type2 Diabetes

d) Change-of-Gender treatments: Code- Excl07

Expenses related to any treatment, including surgical management, to change characteristics of the body to those of the opposite sex.

e) Cosmetic or Plastic Surgery: Code- Excl08

Expenses for cosmetic or plastic surgery or any treatment to change appearance unless for reconstruction following an Accident, Burn(s) or Cancer or as part of medically necessary treatment to remove a direct and immediate health risk to the insured. For this to be considered a medically necessity, it must be certified by the attending Medical Practitioner.

f) Hazardous or Adventure sports: Code- Excl09

Expenses related to any treatment necessitated due to participation as a professional in hazardous or adventure sports, including but not limited to scuba diving, motor racing, parachuting, hang gliding, rock or mountain climbing etc. unless specifically agreed by the Insurance Company.

g) Breach of law: Code- Excl10

Expenses for treatment directly arising from or consequent upon any Insured Person committing or attempting to commit a breach of law with criminal intent.

h) Excluded Providers: Code- Excl11

Expenses incurred towards treatment in any hospital or by any Medical Practitioner or any other provider specifically excluded by the Insurer and disclosed in its website/ notified to the policyholders are not admissible. However, in case of life threatening situations or following an accident, expenses up to the stage of stabilization are payable but not the complete claim.

i) Code- Excl12

Treatment for, Alcoholism, drug or substance abuse or any addictive condition and consequences thereof.

j) Code- Excl13

Treatments received in heath hydros, nature cure clinics, spas or similar establishments or private beds registered as a nursing home attached to such establishments or a Hospital where the Hospital has effectively become the Insured Person's home or permanent abode or where admission is arranged wholly or partly for domestic reasons.

k) Code- Excl14

Dietary supplements and substances which are available naturally and that can be purchased without prescription, including but not limited to Vitamins, minerals and organic substances unless prescribed by a medical practitioner as part of hospitalisation claim or day care procedures

I) Refractive Error: Code- Excl15

Expenses related to the treatment for correction of eye sight due to refractive error less than 7.5 dioptres.

m) Unproven Treatments: Code- Excl16

Expenses related to any unproven treatment, services and supplies for or in connection with any treatment. Unproven treatments are treatments, procedures or supplies that lack significant medical documentation to support their effectiveness.

n) Birth control, Sterility and Infertility: Code- Excl17

Expenses related to Birth Control, sterility and infertility. This includes:

- (i) Any type of contraception, sterilization
- (ii) Assisted Reproduction services including artificial insemination and advanced reproductive technologies such as IVF, ZIFT, GIFT, ICSI
- (iii) Gestational Surrogacy
- (iv) Reversal of sterilization

o) Maternity: Code Excl 18

- i. Medical treatment expenses traceable to child birth (including complicated deliveries and caesarean section incurred during hospitalization) except ectopic pregnancy;
- ii. Expenses towards miscarriage (unless due to an accident) and lawful medical termination of pregnancy during policy period.
- p) Circumcision unless necessary for treatment of a disease not excluded hereunder or as may be necessitated due to an Accident.
- q) Vaccination/ inoculation (except as post bite treatment).
- Charges incurred in connection with cost of spectacles and contact lenses, hearing aids, durable medical equipment (including but not limited to cost of instrument used in the treatment of Sleep Apnea Syndrome (C.P.A.P), Continuous Peritoneal Ambulatory Dialysis (C.P.A.D) and Oxygen concentrator for Asthmatic condition, wheel chair, crutches, artificial limbs, belts, braces, stocking, Glucometer), namely that equipment used externally for the human body which can withstand repeated use; is not designed to be disposable; is used to serve a medical purpose, such cost of all appliances/devices whether for diagnosis or treatment after discharge from the **Hospital**.

- Dental treatment or Surgery of any kind unless requiring Hospitalisation as a result of accidental Bodily Injury.
- Venereal /Sexually Transmitted disease other than HIV/AIDS, intentional self-Injury.
- u) Congenital External Illness/ disease/ defect anomaly.
- Costs incurred on all methods of treatment including AYUSH treatments except Allopathic. V)
- Stem cell storage. w)
- Expenses related to donor screening, treatment, excluding Surgery to remove organs from the donor in case of a transplant Surgery. We will also not pay donor's pre and post Hospitalisation expenses or any other medical treatment for the donor consequent to Surgery.
- Outpatient Diagnostic, Medical and Surgical Procedures or OPD treatments, non-prescribed drugs and medical supplies, Hormone replacement therapy.
- Doctor's home visit charges during pre and post Hospitalisation period, Attendant Nursing charges unless more than 60 years as specified in the Patient Care benefit Section B. (9).
- Domiciliary hospitalization/treatment
- Treatment outside India. bb)
- Injury or Disease directly or indirectly caused by or arising from or attributable to War, Invasion, Act of Foreign Enemy, War like operations (whether war be declared or not).
- **Injury** or Disease directly or indirectly caused by or contributed to by nuclear weapons/ materials.
- Personal comfort and convenience items or services such as television, telephone, barber or guest service and similar incidental services and
- Standard list of excluded items as mentioned in Annexure 2 and on our website https://general.futuregenerali.in
- gg) Any specific exclusion(s) applied by Us, specified in the Schedule and accepted by the insured.

CONDITIONS

Condition Precedent to the contract

(i) Zone wise Premium payment

- a) Premium will be calculated based on the Sum Insured opted, Age and Zone.
- b) Default Zone of Cover will be based on location of Your residence.
- All Premiums are age based and will vary as per the change in age group.
- d) Zone Classification:

Zone Classification	Areas covered
Zone A	Mumbai, Navi Mumbai, Thane, Panvel, Delhi & NCR, Gujarat, Bangalore, Kolkata, Chennai, Hyderabad, Pune
Zone B	Nagpur, Chandigarh, Lucknow, Ludhiana, Jalandhar, Jaipur, Bhopal, Indore, Coimbatore, Mangalore, Mysore
Zone C	Rest of Location

^{*}Please note the Cities/Towns that fall under respective Zones shall be identified as per the updated/ latest Jurisdiction defined by Government.

(ii) Portability

The insured person will have the option to port the policy to other insurers by applying to such insurer to port the entire policy along with all the members of the family, if any, at least 45 days before, but not earlier than 60 days from the policy renewal date as per IRDAI guidelines related to portability. If such person is presently covered and has been continuously covered without any lapses under any health insurance policy with an Indian General/Health insurer, the proposed insured person will get the accrued continuity benefits in waiting periods as per IRDAI quidelines on portability.

For Detailed Guidelines on portability, kindly refer the link

https://general.futuregenerali.in/general-insurance/pdf/Guide to Portability and Migration 25-Mar-2020.pdf

The insured person will have the option to migrate the policy to other health insurance products/plans offered by the company by applying for migration of the policy at least 30 days before the policy renewal date as per IRDAI guidelines on Migration. If such person is presently covered and has been continuously covered without any lapses under any health insurance product/plan offered by the company, the insured person will get the accrued continuity benefits in waiting periods as per IRDAI guidelines on migration.

For Detailed Guidelines on migration, kindly refer the link

https://general.futuregenerali.in/general-insurance/pdf/Guide to Portability and Migration 25-Mar-2020.pdf

Conditions applicable during the contract

Due Care

Where this Policy requires You to do or not to do something, then the complete satisfaction of that requirement by You or someone claiming on Your behalf is a precondition to any obligation under this Policy. If You or someone claiming on Your behalf fails to completely satisfy that requirement, then We may refuse to consider Your claim. You will cooperate with Us at all times.

Only those persons named, as the Insured in the Schedule shall be covered under this Policy. The details of the Insured are as provided by You. A person may be added as an insured during the Policy Period after his application has been accepted by Us, an additional premium has been paid and Our agreement to extend cover has been indicated by it issuing an endorsement confirming the addition of such person as an

(iii) Cost of pre-insurance medical examination

We will reimburse 100% of the cost of any pre-insurance medical examination conducted at our empanelled diagnostic center, once the Proposal is accepted and the Policy is issued for that Insured Person.

(iv) Communications

- Any communications, notifications or declarations meant for Us must be in writing and delivered to Our address specified in the Schedule.
- Any communication meant for You will be sent by Us to Your address shown in the Schedule. You must notify Us immediately of any b) change in Your address.
- Our agents are not authorized to receive communications, notices or declarations on Our behalf.

(v) Cancellation

 The policyholder may cancel this policy by giving 15 days written notice and in such an event, the Company shall refund premium for the unexpired policy period as detailed below

A. Premium paid in Single Instalment

a) In case the Policy Period is one year, the Company shall refund premium for the unexpired policy period as detailed below.

Period on risk	Rate of premium refunded
Up to one month	75% of annual rate
Up to three months	50% of annual rate
Up to six months	25% of annual rate
Exceeding six months	Nil

b) In case the **Policy Period** exceeds one year, We shall refund premium on a pro-rata basis by reference to the time period for which cover is provided, subject to a minimum retention of premium of 25%.

B. Premium paid in Multiple Instalments

a) In case the Policy Period is one year, with instalment premium, the cancellation shall be as follows:

Instalment Frequency	Cancellation request received	Rate of Premium refunded
Monthly	Anytime	No Refund
Quarterly 1 st Quarter		12.5% of the respective quarter premium
	2 nd Quarter	12.5% of the respective quarter premium
	3 rd Quarter and above	No Refund
Half-Yearly	Up to 3 months	25% of the half-yearly instalment premium
	Above 3 months to 6 months	12.5% of the half-yearly instalment premium
	Above 6 months	No refund

b) In case of Policy Period more than one year, with instalment premium, the cancellation shall be as follows:

in each of the end there than one year, with inetallinent promisin, the canonication than be as follows:									
Instalment Frequency	Cancellation request received	Rate of Premium refunded							
Monthly	Anytime within the Policy Period	No Refund							
Quarterly	1st Quarter of 1st Policy Year	12.5% of the respective quarter premium							
	2 nd Quarter of 1 st Policy Year	12.5% of the respective quarter premium							
	3 rd Quarter of 1 st Policy Year and above	No Refund							
Half-Yearly	Up to first 3 months of the 1st Policy Year	25% of the half-yearly instalment premium							
-	Above first 3 months to 6 months of the 1st Policy Year	12.5% of the half-yearly instalment premium							
	Above first 6 months of the 1st Policy Year and	No refund							
	thereafter								

- II. In case of one-year or long-term policies with single premium payment, in the event of death of an insured member in a particular policy year, the corresponding premium for the insured person for the subsequent (unutilized) Policy period(s) shall be refunded under both individual and floater policies, if there has been no claim in the underlying policy year by the deceased member. If there has been a claim in the underlying policy year(s) premium of the deceased member shall not be refunded.
- III. Similarly, in the case of one-year and long-term policy with installment premium option, in the event of death of any insured person in a particular Policy Year, the coverage for deceased person shall not continue for subsequent Policy period(s) and subsequent policy period(s) installment premium for the deceased person shall not be applicable. If deceased person has not given a claim in the underlying policy year, the deceased member's premium for the underlying installment period shall be refunded on pro-rata basis.
- IV. Notwithstanding anything contained herein or otherwise, no refunds of premium shall be made in respect of Cancellation where, any claim has been admitted or has been lodged or any benefit has been availed by the insured person under the policy.
- V. The Company may cancel the policy at any time on grounds of misrepresentation non-disclosure of material facts, fraud by the insured person by giving 15 days' written notice. There would be no refund of premium on cancellation on grounds of misrepresentation, non-disclosure of material facts or fraud.

(vi) Policy Period

The **Policy** can be issued for tenure of 1 year, 2 years and 3 years.

(vii) Territorial Limits and Law

- a) We cover Accidental Bodily Injury or sickness sustained by the Insured Person during the Policy Period anywhere in India.
- b) All medical/ surgical treatments including investigations under this policy shall have to be taken in India and admissible claims thereof shall be payable in Indian currency (Indian Rupees).
- c) The construction, interpretation and meaning of the provisions of this Policy shall be determined in accordance with Indian Law.
- d) The **Policy** constitutes the complete contract of insurance. No change or alteration shall be valid or effective unless approved in writing by **Us**, which approval shall be evidenced by an endorsement on the **Schedule**.

(viii) Free Look Period

The Free Look Period shall be applicable on new individual health insurance policies and not on renewals or at the time of porting/migrating the policy.

The insured person shall be allowed free look period of fifteen days from date of receipt of the policy document to review the terms and conditions of the policy, and to return the same if not acceptable.

If the insured has not made any claim during the Free Look Period, the insured shall be entitled to

- i. a refund of the premium paid less any expenses incurred by the Company on medical examination of the insured person and the stamp duty charges or
- ii. where the risk has already commenced and the option of return of the policy is exercised by the insured person, a deduction towards the proportionate risk premium for period of cover or
- iii. Where only a part of the insurance coverage has commenced, such proportionate premium commensurate with the insurance coverage

during such period;

(ix) Multiple Policies

- i. In case of multiple policies taken by an insured person during a period from one or more insurers to indemnify treatment costs, the insured person shall have the right to require a settlement of his/her claim in terms of any of his/her policies. In all such cases the insurer chosen by the insured person shall be obliged to settle the claim as long as the claim is within the limits of and according to the terms of the chosen policy.
- ii. Insured person having multiple policies shall also have the right to prefer claims under this policy for the amounts disallowed under any other policy / policies even if the sum insured is not exhausted. Then the insurer shall independently settle the claim subject to the terms and conditions of this policy.
- iii. If the amount to be claimed exceeds the sum insured under a single policy, the insured person shall have the right to choose insurer from whom he/she wants to claim the balance amount.
- iv. Where an insured person has policies from more than one insurer to cover the same risk on indemnity basis, the insured person shall only be indemnified the treatment costs in accordance with the terms and conditions of the chosen policy.
- v. This section is not applicable to the Hospital Cash benefit payable in case of Platinum Plan and Ruby Plan.

(x) Fraud

If any claim made by the insured person, is in any respect fraudulent, or if any false statement, or declaration is made or used in support thereof, or if any fraudulent means or devices are used by the insured person or anyone acting on his/her behalf to obtain any benefit under this policy, all benefits under this policy and the premium paid shall be forfeited.

Any amount already paid against claims made under this policy but which are found fraudulent later shall be repaid by all recipient(s)/policyholder(s), who has made that particular claim, who shall be jointly and severally liable for such repayment to the insurer.

For the purpose of this clause, the expression "fraud" means any of the following acts committed by the insured person or by his agent or the hospital/doctor/any other party acting on behalf of the insured person, with intent to deceive the insurer or to induce the insurer to issue an insurance policy:

- a. the suggestion, as a fact of that which is not true and which the insured person does not believe to be true;
- b. the active concealment of a fact by the insured person having knowledge or belief of the fact;
- c. any other act fitted to deceive; and
- d. any such act or omission as the law specially declares to be fraudulent

The Company shall not repudiate the claim and / or forfeit the policy benefits on the ground of Fraud, if the insured person / beneficiary can prove that the misstatement was true to the best of his knowledge and there was no deliberate intention to suppress the fact or that such misstatement of or suppression of material fact are within the knowledge of the insurer.

(xi) Special Conditions applicable for Policies issued with Premium Payment on Instalment Basis.

If the insured person has opted for Payment of Premium on an instalment basis i.e. Half Yearly, Quarterly or Monthly, as mentioned in the policy Schedule/Certificate of insurance, the following Conditions shall apply (notwithstanding any terms contrary elsewhere in the policy)

- i. Grace Period of 15 days would be given to pay the instalment premium due for the policy.
- ii. During such grace period, coverage will not be available from the due date of instalment premium till the date of receipt of premium by Company.
- iii. The insured person will get the accrued continuity benefit in respect of the "Waiting Periods", "Specific Waiting Periods" in the event of payment of premium within the stipulated grace Period.
- iv. No interest will be charged If the instalment premium is not paid on due date
- v. In case of instalment premium due not received within the grace period, the policy will get cancelled.
- vi. In the event of a claim, all subsequent premium instalments shall immediately become due and payable.
- vii. The company has the right to recover and deduct all the pending installments from the claim amount due under the policy.
- viii. If the claim amount is lesser than the balance premium payable, then no claims would be payable till the applicable premium is recovered
- ix. Duly filled and signed ACH/ECS/E-Mandate form shall be submitted along with the proposal form specifying the instalment premium amount and the frequency of instalment.
- x. On successful registration of the mandate of the ECS mandate, the premium shall be auto debited as per the frequency opted.
- xi. In case of withdrawal of ECS, a written communication will be required from policyholder
- xii. In case there is failure in transaction in ECS mode or the instalment premiums are not received within the grace period, the Policy will get cancelled.
- xiii. A fresh policy with all waiting periods would be issued

(xii) Nomination

The policyholder is required at the inception of the policy to make a nomination for the purpose of payment of claims under the policy in the event of death of the policyholder. Any change of nomination shall be communicated to the company in writing and such change shall be effective only when an endorsement on the policy is made. In the event of death of the policyholder, the Company will pay the nominee {as named in the Policy Schedule/Policy Certificate/Endorsement (if any)} and in case there is no subsisting nominee, to the legal heirs or legal representatives of the policyholder whose discharge shall be treated as full and final discharge of its liability under the policy.

(xiii) Moratorium Period

After completion of eight continuous years under the policy no look back to be applied. This period of eight years is called as moratorium period. The moratorium would be applicable for the sums insured of the first policy and subsequently completion of 8 continuous years would be applicable from date of enhancement of sums insured only on the enhanced limits. After the expiry of Moratorium Period no health insurance claim shall be contestable except for proven fraud and permanent exclusions specified in the policy contract. The policies would however be subject to all limits, sub limits, co-payments, deductibles as per the policy contract.

3. Condition Precedent to Admission of Liability

The terms and conditions of the policy must be fulfilled by the insured person for the Company to make any payment for claim(s) arising under the policy.

4. Conditions when a claim arises

A. Claims Procedure

If You meet with any accidental Bodily Injury or suffer an Illness that may result in a claim, then as a condition precedent to Our liability, You

must comply with the following:

- a) Cashless treatment is only available at a Network Provider. In order to avail cashless treatment, the following procedure must be followed by **You**:
 - (i) For availing cashless at a Network Provider, We must be called at Our call centre and a request for pre-authorisation must be made by way of the written form prescribed by Us.
 - (ii) After considering the request and obtaining any further information or documentation that We have sought, We may, if satisfied, send the Network Provider an authorisation letter. The authorisation letter, the ID card issued to You along with this Policy and any other information or documentation that We have specified must be produced to the Network Provider identified in the preauthorisation letter at the time of the Insured Person's admission to the Hospital.
 - (iii) If the above procedure is followed, You will not be required to directly pay for those Medical Expenses to the Network Provider that We are liable to indemnify under this Policy. The original bills and evidence of treatment in respect of the same shall be left with the Network Provider. Pre-authorisation does not guarantee that all costs and expenses that are incurred will be covered. We reserve the right to review each claim for Medical Expenses incurred and accordingly coverage will be determined according to the terms, conditions and exclusions of this Policy. All other costs and expenses that are not covered under this Policy must be settled directly with the Network Provider and We shall have no liability in this regard.
- b) If pre-authorisation as above is denied by **Us** or if treatment is taken in a **Hospital** which is Non-Network or if **You** do not wish to avail cashless facility, then:
 - (i) We must be given Notification of Claim in writing immediately and in any event within 48 hours of the commencement of the Illness or Injury. You must immediately consult a Medical Practitioner and follow the advice and treatment that he/she recommends. You must take reasonable steps or measures in good faith to minimise the quantum of any claim that may be made under this Policy.
 - (ii) You must have Yourself examined by Our medical advisors if We ask, the cost for which will be borne by Us.
 - You or someone claiming on Your behalf must promptly and in any event within 15 days of discharge from a Hospital give Us the necessary documents, including written details of the quantum of any claim along with all original supporting documentation, including but not limited to the following, and other information We ask for, to investigate the claim for Our obligation to make payment for it:
 - a. The claim form specified by Us duly completed and signed by the claimant or a family member;
 - b.first consultation letter;
 - c. first prescription from the Medical Practitioner;
 - d.original vouchers:
 - e.original Hospital bills giving a detailed break up of all expense heads mentioned in the bill;
 - f. Money receipt duly signed with a revenue stamp;
 - g.birth/death certificate (as applicable);
 - h.the original Hospital discharge card;
 - i. all original laboratory and diagnostic test Reports such as X-Ray, E.C.G, USG, MRI Scan, Haemogram etc;
 - j. If medicines have been purchased in cash and if this has not been reflected in the Hospital bill, please enclose a prescription from the Medical Practitioner and the supporting medicine bill from the chemist;
 - k. If diagnostic or radiology tests have been paid for in cash and it has not been reflected in the Hospital bill, please enclose a prescription from the Medical Practitioner advising the tests, the actual test reports and the bill from the diagnostic centre for the tests
 - (iv) In the event of Your/Insured Person's death, You/Insured Person's nominee/legal heir claiming on his/her behalf must inform Us in writing immediately and send Us a copy of the post mortem report (if any) within 14 days.
 - (v) The periods for intimation as stipulated under 4. A. b (i), or submission of any documents as stipulated under 4. A. b (ii) and 4. A. b (iv) will be waived in case of any hardships being faced by the insured or his representative which is supported by some documentation.

c) Claim Settlement

- i. Our Claims team will scrutinize the claims on the receipt of the last necessary documents specified in Section 4. A. b (iii) above
- ii. The Company shall settle or reject a claim, as the case may be, within 30 days from the date of receipt of last necessary document.
- iii. In the case of delay in the payment of a claim, the Company shall be liable to pay interest to the policyholder from the date of receipt of last necessary document to the date of payment of claim at a rate 2% above the bank rate.
- iv. However, where the circumstances of a claim warrant an investigation in the opinion of the Company, it shall initiate and complete such investigation at the earliest, in any case not later than 30 days from the date of receipt of last necessary document- In such cases, the Company shall settle or reject the claim within 45 days from the date of receipt of last necessary document.
- v. In case of delay beyond stipulated 45 days, the Company shall be liable to pay interest to the policyholder at a rate 2% above the bank rate from the date of receipt of last necessary document to the date of payment of claim.

 (Explanation: "Bank rate" shall mean the rate fixed by the Reserve Bank of India (RBI) at the beginning of the financial year in which claim has fallen due)
- vi. In case of 'pending' claims, We will ask for submission of incomplete documents.
- vii. 'Rejected' claims will be informed to the Insured Person in writing with reason for rejection.

B. Basis of claims payment

a) Claims related to Any One Illness

All claims relating to Any One Illness shall be deemed to be part of the same original claim.

b) Claims for Day Care Treatment

The Day Care Treatments listed are subject to the exclusions, terms and conditions of the **Policy** and will not be treated as independent coverage under the **Policy**.

c) Claims related to Surgery for cataracts

For Gold and Platinum plans, **Our** obligation to make payment in respect of **Surgery** for cataracts (after the expiry of the 2 year period referred to in Exclusion C.1 b) iii. above, shall be restricted to 10% of the **Sum Insured** for each eye, subject to a minimum of Rs 15000 (or the actual incurred amount whichever is lower) and maximum of Rs 50,000/- per eye. This will be **Our** maximum liability irrespective of the number of Future Health Suraksha policies **You** hold.

For Topaz and Ruby plans, Our obligation to make payment in respect of Surgery for cataracts (after the expiry of the 2 year period referred

to in Exclusion C. 1 b) iii. above, shall be restricted to the sub-limits table, mentioned in Annexure 1 (Sub-limits table).

d) Disease wise sub-limits applicable under the policy

For Topaz and Ruby Plans, Sub limits will be applicable for listed diseases as mentioned in Annexure 1 (Sub-limits table).

Mandatory Sub limits for Modern Treatment Methods and Advancement in Technologies e)

The Medical Expenses incurred for the below listed treatments or procedures, as inpatient or as day care treatment (inclusive of pre and post hospitalization), is restricted to 50% of the sum insured opted, per policy period.

These Sub limits are applicable for all Plans under the product.

In case of Topaz and Ruby Plans, the proportionate deduction for room rent shall also be applicable. Our maximum liability shall be subject to 50% of the Sum Insured opted, per policy period.

- Uterine Artery Embolization and HIFU
- Balloon Sinuplasty ii.
- Deep Brain stimulation iii.
- iv. Oral chemotherapy
- Immunotherapy- Monoclonal Antibody to be given as injection Intra vitreal injections ٧.
- vi.
- vii. Robotic surgeries
- Stereotactic radio surgeries Bronchical Thermoplasty viii.
- ix.
- Vaporisation of the prostrate (Green laser treatment or holmium laser treatment)
- IONM (Intra Operative Neuro Monitoring)
- Stem cell therapy: Hematopoietic stem cells for bone marrow transplant for haematological conditions to be covered. xii.

C. Complete Discharge

Any payment to the policyholder, insured person or his/ her nominees or his/ her legal representative or assignee or to the Hospital, as the case may be, for any benefit under the policy shall be a valid discharge towards payment of claim by the Company to the extent of that amount for the particular claim.

D. We shall make payment in Indian Rupees only.

F. Dispute Resolution

Any and all disputes or differences under or in relation to this Policy shall be subject to the exclusive jurisdiction of the Indian Courts and subject to Indian law.

F. Redressal of Grievance

Insured person may approach the grievance cell at any of the company's branches with the details of grievance. For updated details of grievance officer, kindly refer the Annexure on Grievance Redressal Procedures

Insured can also refer to the Grievance Redressal Procedures at our website link https://general.futuregenerali.in/general-insurance/pdf/Grievance Redressal Procedures.pdf

Grievance may also be lodged at IRDAI Integrated Grievance Management System - https://igms.gov.in/

Conditions for renewal of the contract

Renewal (i)

- The policy shall ordinarily be renewable except on grounds of fraud, misrepresentation by the insured person.
- The Company shall endeavor to give notice for renewal. However, the Company is not under obligation to give any notice for renewal.
- Renewal shall not be denied on the ground that the insured person had made a claim or claims in the preceding policy years. iii.
- Request for renewal along with requisite premium shall be received by the Company before the end of the policy period. iv.
- At the end of the policy period, the policy shall terminate and can be renewed within the Grace Period of 30 days to maintain continuity of benefits without break in policy.
 - Coverage is not available during the grace period.
- vi. No loading shall apply on renewals based on individual claims experience
- Future Health Suraksha Policy shall be renewable lifelong vii.
- In case of a Renewal within Grace Period of 30 days Policy will be considered as continuous for the purpose of all waiting periods and viii. Health Check-up benefit.
- For Renewal Proposal received after completion of Grace Period of 30 days, all waiting periods would apply afresh. ix.
- The brochure/ prospectus mentions the premiums as per the age slabs/ Sum Insured and the same would be charged as per the completed age at every Renewal.
- If any **Dependent Child** has completed 25 years at the time of **Renewal**, then such person can be covered under a separate policy. The xi. Cumulative Bonus will be passed on to the separate policy taken by such person
- No increase/ decrease in Sum Insured during the currency of the Policy. However increase/decrease in Sum Insured or change in cover, xii. will be allowed at the time of Renewal of the Policy. You can submit a request for the changes by filling the Proposal before the expiry of
- xiii. In case of enhancement of sum insured the waiting period shall apply afresh to the extent of sum insured increase.

Cumulative Bonus

- We will provide cumulative bonus for every claim free year. We shall increase in the Sum Insured by 10% towards Cumulative Bonus for every claim free year on the basic Sum Insured up to the maximum of 50% of the sum insured.
- In case of a claim in the Policy, the Cumulative Bonus will get reduced by 10% for each claim year. Increase/ Reduction in cumulative bonus will depend on the claims in the previous year, but the base Sum Insured (excluding cumulative bonus amount if any) of the Policy issued by Us shall be preserved.
- In case You have opted for the 'Family Floater' option as specified in the Schedule, the Cumulative Bonus so applied will only be available to

- those Insured Persons who were Insured Persons in the claim free Policy Year and continue to be Insured Persons in the subsequent Policy Year
- d) The Cumulative Bonus is provisional and is subject to revision if a claim is made in respect of the expiring Policy Year, which is notified after the acceptance of Renewal premium, such awarded Cumulative Bonus shall be withdrawn.

(iii) Withdrawal of Policy

- i. In the likelihood of this product being withdrawn in future, the Company will intimate the insured person about the same 90 days prior to expiry of the policy.
- ii. Insured Person will have the option to migrate to similar health insurance product available with the Company at the time of renewal with all the accrued continuity benefits such as cumulative bonus, waiver of waiting period as per IRDAI guidelines, provided the policy has been maintained without a break.

(iv) Possibility of Revision of Terms of the Policy Including the Premium Rates

- The Company, with prior approval of IRDAI, may revise or modify the terms of the policy including the premium rates. The insured person shall be notified three months before the changes are effected.
- The premiums as shown in the brochure/ prospectus are subject to revision as and when approved by the IRDAI. However such revised premiums would be applicable only from subsequent Renewals and with due notice whenever implemented.

Future Health Suraksha | Policy Wordings UIN: FGIHLIP21156V022021

E. SCHEDULE OF BENEFITS

						Plans Optio	ns		
			Gold Plan			Platinum Topaz Plan			Ruby Plan
A	Eligibility	Sum Insured options (in ₹)	50,000* 1,00,000* 1,50,000*	2,00,000 2,50,000	3,00,000 3,50,000 4,00,000 4,50,000 5,00,000	6,00,000 7,50,000 8,00,000 9,00,000 10,00,000	1,00,000*	2,00,000 3,00,000 4,00,000 5,00,000	6,00,000 7,50,000 10,00,000
		Entry age of Proposer	18 years – 70 years	18 years – 70 years	18 years – 70 years	18 years – 70 years	18 years – 70 years	18 years – 70 years	18 years – 70 years
		Entry age of Child	90 days -	90 days -	90 days -	90 days -	90 days -	90 days -	90 days – 25
		Maximum Renewal	25 years Lifelong	25 years Lifelong	25 years Lifelong	25 years Lifelong	25 years Lifelong	25 years Lifelong	years Lifelong
		Age Individual/ Family	Individual	Both	Both	Both	Individual	Both	Both
		Floater SI Options Policy Term	1/ 2/ 3 years	1/ 2/ 3 years	1/ 2/ 3 years	1/ 2/ 3 years	1/ 2/ 3 years	1/ 2/ 3 years	1/ 2/ 3 years
		Family Definition – Individual SI	S+Sp+4C +2P	S+Sp+4C +2P	S+Sp+4C+ 2P	S+Sp+4C +2P	S+Sp+4C+ 2P	S+Sp+4C +2P	S+Sp+4C+2P
		Family Definition – Family Floater SI	Not Applicable	S+Sp+3C	S+Sp+3C	S+Sp+3C	Not Applicable	S+Sp+3C	S+Sp+3C
В	Hospitalisat	Hospitalisation	Up to SI	Up to SI	Up to SI	Up to SI	Up to SI	Up to SI	Up to SI
	ion Benefits	Room Rent Limit	1% of SI per day for non ICU and 2% of SI per day for ICU up to 35% of the SI per claim	As per actuals	As per actuals	As per actuals	1% of the SI per day for non ICU room	1% of the SI per day for non ICU room	1% of the SI per day for non ICU room
		Surgeon, Anaesthetist, Medical Practitioner, Consultants, Specialists Fees	up to 35% of the SI per claim	As per actuals	As per actuals	As per actuals	As per the co- payment clause for room rent	As per the co- payment clause for room rent	As per the co- payment clause for room rent
		Anaesthesia, Blood, Oxygen, Operation Theatre Charges, Surgical Appliances, Medicines & Drugs, Diagnostic Materials and X-ray, Cost of Pacemaker, prosthesis/ internal implants and any Medical expenses incurred which is integral part of the operation	up to 40% of the SI per claim	As per actuals	As per actuals	As per actuals	As per the co- payment clause for room rent	As per the co- payment clause for room rent	As per the co- payment clause for room rent
		Day Care Treatment	Covered	Covered	Covered	Covered	Covered	Covered	Covered
		Pre- Hospitalisation	60 days, as actuals	60 days, as actuals	60 days, as actuals	60 days, as actuals	Medical Expenses up to 1% of Sum Insured up to maximum 60 days	Medical Expenses up to 1% of Sum Insured up to maximum 60 days	Medical Expenses up to 1% of Sum Insured up to maximum 60 days
		Post-Hospitalisation	90 days, as actuals	90 days, as actuals	90 days, as actuals	90 days, as actuals	Medical Expenses up to 1% of Sum Insured up to maximum 90 days	Medical Expenses up to 1% of Sum Insured up to maximum 90 days	Medical Expenses up to 1% of Sum Insured up to maximum 90 days
		Cumulative Bonus - 10% for every claim free year to Max 50%	Applicable	Applicable	Applicable	Applicable	Applicable	Applicable	Applicable
		Hospital cash benefit	Not Applicable	Not Applicable	Not Applicable	₹ 500/- per day, up to 60 days	Not Applicable	Not Applicable	₹ 500/- per day , up to 60 days

		Patient Care (Above 60 years) - Per day Benefit Accidental Hospitalisation – 25% increase subject to Maximum of ₹ 1 lacs irrespective of number of claims in a Policy period Accompanying Person - ₹ 500/- per day for	₹ 500/- per day, maximum up to 10 days and 30 days in a policy period Applicable	₹ 500/- per day, maximum up to 10 days and 30 days in a policy period Applicable	₹ 500/- per day, maximum up to 10 days and 30 days in a policy period Applicable	₹ 500/- per day, maximum up to 10 days and 30 days in a policy period Applicable	₹ 350/- per day, maximum up to 10 days and 30 days in a policy period Applicable	₹ 350/- per day, maximum up to 10 days and 30 days in a policy period Applicable	₹ 350/- per day, maximum up to 10 days and 30 days in a policy period Applicable
		child up to 10 years, maximum up to 30 days in a Policy Year Organ donor expenses	Applicable	Applicable	Applicable	Applicable	Applicable	Applicable	Applicable
С	Sublimit for Specified procedure's	Mandatory Sub limits for Modern Treatment Methods and Advancement in Technologies	Applicable	Applicable	Applicable	Applicable	Applicable	Applicable	Applicable
D	Recharge Benefit	Recharge Benefit	Not Applicable	Not Applicable	Applicable	Applicable	Not Applicable	Applicable for Sum Insured 3 L and above	Applicable
E	Ambulance	Ambulance charges	₹ 2000 per hospitaliza tion	₹ 2000 per hospitaliza tion	₹ 2000 per hospitalizat ion	₹ 2000 per hospitaliza tion	₹ 750/- per hospitalizat ion and overall limit of ₹ 1500/- per policy period	₹ 750/- per hospitaliza tion and overall limit of ₹ 1500/- per policy period	₹ 750/- per hospitalizatio n and overall limit of ₹ 1500/- per policy period
F	Discount	Family discount of 10% is applicable in case more than one family member is covered on individual sum insured basis in the same policy, except for the policy with coverage for one adult with one or more children, the family discount shall be on basis of age of the Adult as per below table: Age Discount Bands <=65 10.0% 66-70 7.5% 71-75 5.0% 76 & 4.0% above	Applicable	Applicable	Applicable	Applicable	Applicable	Applicable	Applicable
		Long term Discount (on single premium payment) – 5% for 2 year policy and 10% for 3 year policy	Applicable	Applicable	Applicable	Applicable	Applicable	Applicable	Applicable
		Loyalty Discount – 2.5% discount if the client already has a separate Retail Health insurance policy (other than Future Health Suraksha/ Personal Accident /Travel) from Future Generali India	Applicable	Applicable	Applicable	Applicable	Applicable	Applicable	Applicable

		Insurance Co. Ltd. The loyalty discount shall continue only if the insured maintains							
		the separate health insurance policy with us							
G	Premium instalment option (monthly, quarterly, half yearly) with Loading	Option of paying premium on instalment basis. Available for 1 year, 2 years and 3 years policy terms	Available	Available	Available	Available	Available	Available	Available
Н	Waiting Periods	Pre-existing Disease- 48 months	Applicable	Applicable	Applicable	Applicable	Applicable	Applicable	Applicable
		30 day - fresh proposals excluding Accidental Hospitalization	Applicable	Applicable	Applicable	Applicable	Applicable	Applicable	Applicable
		1 year Waiting Period for listed conditions	Applicable	Applicable	Applicable	Applicable	Applicable	Applicable	Applicable
		2 years Waiting Period for listed conditions	Applicable	Applicable	Applicable	Applicable	Applicable	Applicable	Applicable
		3 years Waiting Period - Joint Replacement and Organ Transplant	Applicable	Applicable	Applicable	Applicable	Applicable	Applicable	Applicable
		4 years Waiting Period - Mental illness and psychiatric illness	Applicable	Applicable	Applicable	Applicable	Applicable	Applicable	Applicable
		4 years Waiting Period - HIV/AIDS	Applicable	Applicable	Applicable	Applicable	Applicable	Applicable	Applicable
		4 years Waiting Period -Behavioural and Neuro developmental disorders	Applicable	Applicable	Applicable	Applicable	Applicable	Applicable	Applicable
I	Zone wise pricing	Zone wise pricing	Applicable	Applicable	Applicable	Applicable	Applicable	Applicable	Applicable
J	Disease wise sublimits	Applicable for specific ailments	Not Applicable except for Cataract	Not Applicable except for Cataract	Not Applicable except for Cataract	Not Applicable except for Cataract	Applicable as per sub- limits table	Applicable as per sub-limits table	Applicable as per sub-limits table
* No	Free Medical Check up	Medical Check-up - At the end of every continuous period of 4 claim free years	Applicable	Applicable	Applicable	Applicable	Applicable	Applicable	Applicable

- a) Sum insured of ₹ 50000, 100000, 150000 from Zone A /Zone B /Zone C will be applicable only for Children up to age of 25 years. b) Sum insured of ₹ 100000, 150000 from Zone C will be applicable for Rural Areas only.

SI: Sum insured, S: Self, Sp: Spouse, C: Child, P: Parent

Annexure 1: Sub-limits table

Sub-limits table applicable for Topaz and Ruby Plans

The Medical Expenses incurred during hospitalization (inclusive of pre and post hospitalization) due to the below listed treatments shall be limited to actual expenses or up to sub-limits mentioned below or up to the sub-limits mentioned in section 4 B e) (modern treatment methods), whichever is

No other co-payments/ deductibles will be applicable in case there is a claim for the listed procedures.

All values are in INR.

Procedure/ Treatment	Topaz Plan	Topaz Plan	Topaz Plan	Ruby Plan
	1,00,000	2,00,000	4,00,000	6,00,000
		3,00,000	5,00,000	7,50,000
				10,00,000
Cataract surgery (per eye)	10000	20000	30000	40000
Hysterectomy	20000	35000	45000	55000
Gall Bladder removal	20000	35000	45000	55000
Surgery on piles	15000	20000	30000	40000
Surgery Fissure, Fistula, Sinus	15000	20000	30000	40000
Surgery of Deviated Nasal Septum correction	15000	20000	30000	40000
Angiography invasive	10000	15000	20000	30000
Percutaneous Transluminal Coronary Angioplasty (PTCA)	40000	80000	120000	150000
Appendectomy	20000	30000	40000	50000
Hernia	20000	30000	40000	50000

Surgery of renal stone/ Lithotripsy	20000	30000	40000	50000
Prostate Surgery TURP	30000	75000	100000	120000
Coronary Artery Bypass Grafting (CABG)	80000	100000	150000	200000
Total Knee Replacement (per knee)	40000	80000	120000	150000
Total Hip Replacement (per hip)	40000	80000	120000	150000
Tonsillectomy/ Adenoidectomy	15000	25000	35000	45000
Transplant surgery	80000	100000	150000	200000
(this includes total cost of organ donor surgery, recipient surgery and hospitalisation)				
Dialysis (policy limit)	10000	15000	20000	30000

F. DAY CARE LIST

Day Care

In addition to Day Care list We would also cover any other surgeries/ procedures agreed by Us in a Hospital or a Day care centre which require less than 24 hours Hospitalisation for inpatient care due to subsequent advancement in technology.

I. Cardiology Related:

1. Coronary Angiography

II. ENT Related:

- Myringotomy With Grommet Insertion
- Tympanoplasty (closure Of An Eardrum Perforation reconstruction Of The Auditory Ossicles)
- Removal Of A Tympanic Drain
- Operations On The Turbinates (nasal Concha)
- Stapedotomy To Treat Various Lesions In Middle Ear Revision Of A Stapedectomy
- Other Operations On The Auditory Ossicles
- Myringoplasty (post-aura/endaural Approach As Well As Simple Type-I Tympanoplasty)
 Fenestration Of The Inner Ear
- 11. Revision Of A Fenestration Of The Inner Ear
- 12. Palatoplasty
- 13. Transoral Incision And Drainage Of A Pharyngeal Abscess
- 14. Tonsillectomy Without Adenoidectomy
- 15. Tonsillectomy With Adenoidectomy
- 16. Excision And Destruction Of A Lingual Tonsil
 17. Revision Of A Tympanoplasty
- 18. Other Microsurgical Operations On The Middle Ear
- 19. Incision Of The Mastoid Process And Middle Ear
- 20. Mastoidectomy
- 21. Reconstruction Of The Middle Ear
- 22. Other Excisions Of The Middle And Inner Ear
- 23. Other Operations On The Middle And Inner Ear
- 24. Excision And Destruction Of Diseased Tissue Of The Nose
- 25. Nasal Sinus Aspiration
- 26. Foreign Body Removal From Nose
- 27. Adenoidectomy28. Stapedectomy Under GA
- 29. Stapedectomy Under LA
- 30. Tympanoplasty (type IV)
- 31. Turbinectomy
- 32. Endoscopic Stapedectomy
- 33. Incision And Drainage Of Perichondritis

- 34. Septoplasty
 35. Thyroplasty Type I
 36. Pseudocyst Of The Pinna Excision
- 37. Incision Ánd Drainage Haematoma Auricle
- 38. Reduction Of Fracture Of Nasal Bone 39. Excision Of Angioma Septum
- 40. Turbinoplasty
- 41. Incision & Drainage Of Retro Pharyngeal Abscess
- 42. Uvulo Palato Pharyngo Plasty43. Adenoidectomy With Grommet Insertion
- 44. Adenoidectomy Without Grommet Insertion
- 45. Incision & Drainage Of Para Pharyngeal Abscess

III. Gastroenterology Related:

- 46. Pancreatic Pseudocyst Eus & Drainage
- 47. RF Ablation For Barrett's Oesophagus
- 48. EUS + Aspiration Pancreatic Cyst
- 49. Small Bowel Endoscopy (therapeutic)
- 50. Colonoscopy, Lesion Removal
- 51. ERCP
- 52. Colonscopy Stenting Of Stricture
- 53. Percutaneous Endoscopic Gastrostomy
- 54. EUS And Pancreatic Pseudo Cyst Drainage
- 55. ERCP And Choledochoscopy
- 56. Proctosigmoidoscopy Volvulus Detorsion
- 57. ERCP And Sphincterotomy
- 58. Esophageal Stent Placement
- 59. ERCP + Placement Of Biliary Stents
- 60. Sigmoidoscopy W / Stent
- 61. EUS + Coeliac Node Biopsy

IV. General Surgery Related:

62. Incision Of A Pilonidal Sinus / Abscess

- 63. Fissure In Ano Sphincterotomy
- 64. Piles Banding
- 65. Surgery for Hernia
- 66. Surgical Treatment Of Anal Fistulas
- 67. Division Of The Anal Sphincter (sphincterotomy)
- 68. Epididymectomy
 69. Incision Of The Breast Abscess
 70. Operations On The Nipple
- 71. Excision Of Single Breast Lump
- 72. Incision And Excision Of Tissue In The Perianal Region 73. Surgical Treatment Of Hemorrhoids
- 74. Sclerotherapy
- 75. Wound Debridement And Cover
- 76. Abscess-decompression
- 77. Infected Sebaceous Cyst
- 78. Incision And Drainage Of Abscess
- 79. Suturing Of Lacerations
- 80. Scalp Suturing
- 81. Infected Lipoma Excision
- 82. Maximal Anal Dilatation
- 83. Piles Injection Sclerotherapy 84. Liver Abscess- Catheter Drainage
- 85. Fissure In Ano- Fissurectomy
- 86. Fibroadenoma Breast Excision
- 87. Oesophageal Varices Sclerotherapy
- 88. ERCP Pancreatic Duct Stone Removal
- 89. Perianal Abscess I & D
- 90. Perianal Hematoma Evacuation
- 91. UGI Scopy And Polypectomy Oesophagus
- 92. Breast Abscess I & D
- 93. Oesophagoscopy And Biopsy Of Growth Oesophagus
- 94. ERCP Bile Duct Stone Removal
- 95. Splenic Abscesses Laparoscopic Drainage
- 96. UGI Scopy And Polypectomy Stomach
- 97. Feeding Jejunostomy 98. Varicose Veins Legs Injection Sclerotherapy
- 99. Pancreatic Pseudocysts Endoscopic Drainage
- 100. Zadek's Nail Bed Excision
- 101. Rigid Oesophagoscopy For Dilation Of Benign Strictures102. Lord's Plication
- 103. Jaboulay's Procedure
- 104. Scrotoplasty
- 105. Circumcision For Trauma
- 106. Meatoplasty
- 107. Intersphincteric Abscess Incision And Drainage
- PSOAS Abscess Incision And Drainage
- Thyroid Abscess Incision And Drainage
- 110. Tips Procedure For Portal Hypertension
- 111. Esophageal Growth Stent
- 112. Pair Procedure Of Hydatid Cyst Liver
- 113. Tru Cut Liver Biopsy Laparoscopic Reduction Of Intussusception
- 115. Microdochectomy Breast
- 116. Sentinel Node Bio117. Testicular Biopsy Sentinel Node Biopsy
- 118. Sentinel Node Biopsy Malignant Melanoma
- TURBT 119.
- 120. URS + LL

Gynecology Related:

- 121. Conization Of The Uterine Cervix
- 122. Local Excision And Destruction Of Diseased Tissue Of The Vagina And The Pouch Of Douglas
- 123. Incision Of Vulva
- 124. Salpingo-oophorectomy Via Laparotomy
- 125. Endoscopic Polypectomy
- 126. Hysteroscopic Removal Of Myoma
- 127. D'& C
- 128. Hysteroscopic Resection Of Septum
- 129. Thermal Cauterisation Of Cervix
- 130. Mirena Insertion

- 131. Laparoscopic Hysterectomy
- 132. LEEP (Loop Electrosurgical Excision Procedure)
- 133. Cryocauterisation Of Cervix
- 134. Polypectomy Endometrium
- 135. Hysteroscopic Resection Of Fibroid
- 136. LLETZ (large loop excision of the transformation zone)
- 137. Conization
- 138. Polypectomy Cervix
- 139. Hysteroscopic Resection Of Endometrial Polyp
- 140. Vulval Wart Excision
- 141. Laparoscopic Paraovarian Cyst Excision
- 142. Uterine Artery Embolization
- 143. Laparoscopic Cystectomy
- 144. Hymenectomy (Imperforate Hymen)
- 145. Vaginal Wall Cyst Excision
- 146. Vulval Cyst Excision147. Laparoscopic Paratubal Cyst Excision148. Vaginal Mesh For POP
- 149. Laparoscopic Myomectomy
- 150. Repair Recto- Vagina Fistula
- 151. Pelvic Floor Repair (Excluding Fistula Repair)
- 152. Laparoscopic Oophorectomy

VI. Neurology Related:

- 153. Facial Nerve Glycerol Rhizotomy
- 154. Stereotactic Radiosurgery
- 155. Percutaneous Cordotomy
- 156. Diagnostic Cerebral Angiography
- 157. VP Shunt
- 158. Ventriculoatrial Shunt

VII. Oncology Related:

- 159. Radiotherapy For Cancer
- 160. Cancer Chemotherapy
- 161. IV Push Chemotherapy
- 162. HBI-hemibody Radiotherapy
- 163. Infusional Targeted Therapy
- 164. SRT-stereotactic ARC Therapy
- 165. SC Administration Of Growth Factors
- 166. Continuous Infusional Chemotherapy
- 167. Infusional Chemotherapy
- 168. CCRT-concurrent Chemo + RT
- 169. 2D Radiotherapy170. 3D Conformal Radiotherapy
- 171. IGRT- Image Guided Radiotherapy
- 172. IMRT- Step & Shoot
- 173. Infusional Bisphosphonates
- 174. IMRT- DMLC
- 175. Rotational Arc Therapy
- 176. Tele Gamma Therapy
- 177. FSRT-fractionated SRT
- 178. VMAT-volumetric Modulated Arc Therapy
- 179. SBRT-stereotactic Body Radiotherapy
- 180. Helical Tomotherapy
- 181. SRS-stereotactic Radiosurgery
- 182. X-knife SRS
- 183. Gammaknife SRS
- 184. TBI- Total Body Radiotherapy
- 185. Intraluminal Brachytherapy
- 186. Electron Therapy
- 187. TSET-total Electron Skin Therapy
- 188. Extracorporeal Irradiation Of Blood Products
- 189. Telecobalt Therapy
- 190. Telecesium Therapy
- 191. External Mould Brachytherapy
- 192. Interstitial Brachytherapy
- 193. Intracavity Brachytherapy
- 194. 3D Brachytherapy
- 195. Implant Brachytherapy
- 196. Intravesical Brachytherapy
- 197. Adjuvant Radiotherapy
- 198. Afterloading Catheter Brachytherapy
- 199. Conditioning Radiothearpy For BMT
- 200. Nerve Biopsy
- 201. Muscle Biopsy
- 202. Epidural Steroid Injection

- 203. Extracorporeal Irradiation To The Homologous Bone
- 204. Radical Chemotherapy
- 205. Neoadjuvant Radiotherapy
- LDR Brachytherapy 206.
- 207. Palliative Radiotherapy
- 208. Radical Radiotherapy
- 209. Palliative Chemotherapy
- 210. Template Brachytherapy
- 211. Neoadjuvant Chemotherapy
- 212. Adjuvant Chemotherapy
- 213. Induction Chemotherapy
- 214. Consolidation Chemotherapy 215. Maintenance Chemotherapy
- 216. HDR Brachytherapy
- VIII. Operations On The Salivary Glands & Salivary Ducts: 217. Incision And Lancing Of A Salivary Gland And A Salivary

 - Excision Of Diseased Tissue Of A Salivary Gland And A Salivary Duct
 - 219. Resection Of A Salivary Gland
 - 220. Reconstruction Of A Salivary Gland And A Salivary Duct

IX. Operations On The Skin & Subcutaneous Tissues:

- 221. Surgical Wound Toilet (wound Debridement) And Removal Of Diseased Tissue Of The Skin And Subcutaneous Tissues
- 222. Local Excision Of Diseased Tissue Of The Skin And Subcutaneous Tissues
- 223. Simple Restoration Of Surface Continuity Of The Skin And Subcutaneous Tissues
- 224. Free Skin Transplantation, Donor Site
- 225. Free Skin Transplantation, Recipient Site226. Revision Of Skin Plasty
- 227. Chemosurgery To The Skin.
- Destruction Of Diseased Tissue In The Skin And Subcutaneous Tissues
- 229. Reconstruction Of Deformity/defect In Nail Bed
- 230. Excision Of Bursirtis
- 231. Tennis Elbow Release

X. Operations On The Tongue:

- 232. Incision, Excision And Destruction Of Diseased Tissue Of The Tongue
- 233. Partial Glossectomy
- 234. Glossectomy
- 235. Reconstruction Of The Tongue

XI. Ophthalmology Related

- 236. Surgery For Cataract
- 237. Incision Of Tear Glands
- 238. Incision Of Diseased Eyelids
- 239. Excision And Destruction Of Diseased Tissue Of The Eyelid
- 240. Operations On The Canthus And Epicanthus
- 241. Corrective Surgery For Entropion And Ectropion
- Corrective Surgery For Blepharoptosis
- 243. Removal Of A Foreign Body From The Conjunctiva
- 244. Removal Of A Foreign Body From The Cornea
- 245. Incision Of The Cornea
- 246. Operations For Pterygium
- 247. Removal Of A Foreign Body From The Lens Of The Eye
- Removal Of A Foreign Body From The Posterior Chamber 248. Of The Eye
- Removal Of A Foreign Body From The Orbit And Eyeball
- Correction Of Eyelid Ptosis By Levator Palpebrae Superioris Resection (bilateral)
- Correction Of Eyelid Ptosis By Fascia Lata Graft (bilateral)
- Diathermy/cryotherapy To Treat Retinal Tear
- Anterior Chamber Paracentesis/ Cyclodiathermy/ Cyclocryotherapy/ Goniotomy Trabeculotomy And Filtering And Allied Operations To Treat Glaucoma
- Enucleation Of Eye Without Implant
- Dacryocystorhinostomy For Various Lesions Of Lacrimal Gland
- 256. Laser Photocoagulation To Treat Ratinal Tear

327. Excision And Destruction Of Diseased Hard And Soft

XII. Orthopedics Related:

258. Incision On Bone, Septic And Aseptic

Closed Reduction On Fracture, Luxation Or Epiphyseolysis With Osteosynthesis

Suture And Other Operations On Tendons And Tendon

261. Reduction Of Dislocation Under GA

262. Arthroscopic Knee Aspiration

263. Surgery For Ligament Tear

264. Surgery For Hemoarthrosis/pyoarthrosis

265. Removal Of Fracture Pins/nails

266. Removal Of Metal Wire

267. Closed Reduction On Fracture, Luxation

268. Reduction Of Dislocation Under GA

269. Epiphyseolysis With Osteosynthesis

270. Excision Of Various Lesions In Coccyx

271. Arthroscopic Repair Of Acl Tear Knee 272. Closed Reduction Of Minor Fractures

273. Arthroscopic Repair Of PCL Tear Knee

274. Tendon Shortening

275. Arthroscopic Meniscectomy - Knee

276. Treatment Of Clavicle Dislocation

277. Haemarthrosis Knee- Lavage

278. Abscess Knee Joint Drainage

279. Carpal Tunnel Release280. Closed Reduction Of Minor Dislocation

281. Repair Of Knee Cap Tendon

282. ORIF With K Wire Fixation- Small Bones

283. Release Of Midfoot Joint

284. ORIF With Plating- Small Long Bones

285. Implant Removal Minor

286. K Wire Removal

287. Closed Reduction And External Fixation

288. Arthrotomy Hip Joint

289. Syme's Amputation

290. Arthroplasty

291. Partial Removal Of Rib

292. Treatment Of Sesamoid Bone Fracture

293. Shoulder Arthroscopy / Surgery

294. Elbow Arthroscopy

295. Amputation Of Metacarpal Bone296. Release Of Thumb Contracture

297. Incision Of Foot Fascia

298. Partial Removal Of Metatarsal

299. Repair / Graft Of Foot Tendon

300. Amputation Follow-up Surgery

301. Exploration Of Ankle Joint302. Remove/graft Leg Bone Lesion

303. Repair/graft Achilles Tendon

304. Remove Of Tissue Expander

305. Biopsy Elbow Joint Lining

306. Removal Of Wrist Prosthesis

307. Biopsy Finger Joint Lining

308. Tendon Lengthening
309. Treatment Of Shoulder Dislocation

310. Lengthening Of Hand Tendon

311. Removal Of Elbow Bursa

312. Fixation Of Knee Joint 313. Treatment Of Foot Dislocation

314. Surgery Of Bunion

315. Tendon Transfer Procedure

316. Removal Of Knee Cap Bursa

317. Treatment Of Fracture Of Ulna

318. Treatment Of Scapula Fracture

319. Removal Of Tumor Of Arm/ Elbow Under RA/GA

320. Repair Of Ruptured Tendon

321. Decompress Forearm Space

322. Revision Of Neck Muscle (torticollis Release)

323. Lengthening Of Thigh Tendons

324. Treatment Fracture Of Radius & Ulna

XIII. Other Operations On The Mouth & Face:

325. External Incision And Drainage In The Region Of The Mouth, Jaw And Face

326. Incision Of The Hard And Soft Palate

XIV. Pediatric Surgery Related:

328. Excision Of Fistula-in-ano

329. Excision Juvenile Polyps Rectum

330. Vaginoplasty

331. Dilatation Of Accidental Caustic Stricture Oesophageal

332. Presacral Teratomas Excision333. Removal Of Vesical Stone

Excision Sigmoid Polyp

335. Sternomastoid Tenotomy

Infantile Hypertrophic Pyloric Stenosis Pyloromyotomy

337. Excision Of Soft Tissue Rhabdomyosarcoma

338. Mediastinal Lymph Node Biopsy

339. High Orchidectomy For Testis Tumours340. Excision Of Cervical Teratoma

341. Rectal-myomectomy

342. Rectal Prolapse (delorme's Procedure)

343. Detorsion Of Torsion Testis

XV. Thoracic Surgery Related:

344. Thoracoscopy And Lung Biopsy

345. Excision Of Cervical Sympathetic Chain Thoracoscopic

346. Laser Ablation Of Barrett's Oesophagus

347. Pleurodesis

348. Thoracoscopy And Pleural Biopsy

349. EBUS + Biopsy

350. Thoracoscopy Ligation Thoracic Duct

351. Thoracoscopy Assisted Empyema Drainage

XVI. Urology Related: 352. Haemodialysis

353. Lithotripsy/nephrolithotomy For Renal Calculus

354. Excision Of Renal Cyst

355. Drainage Of Pyonephrosis/perinephric Abscess

356. Incision Of The Prostate

357. Transurethral Excision And Destruction Of Prostate Tissue

358. Transurethral And Percutaneous Destruction Of Prostate

Open Surgical Excision And Destruction Of Prostate Tissue

360. Operations On The Seminal Vesicles

Other Operations On The Prostate

362. Incision Of The Scrotum And Tunica Vaginalis Testis

363. Operation On A Testicular Hydrocele

364. Other Operations On The Scrotum And Tunica Vaginalis

Incision Of The Testes

Excision And Destruction Of Diseased Tissue Of The 366. Testes

Unilateral Orchidectomy

368. Bilateral Orchidectomy

369. Surgical Repositioning Of An Abdominal Testis

370. Reconstruction Of The Testis

371. Other Operations On The Testis

372. Excision In The Area Of The Epididymis

373. Operations On The Foreskin

Local Excision And Destruction Of Diseased Tissue Of 374. The Penis

375. Other Operations On The Penis

376. Cystoscopical Removal Of Stones

Lithotripsy 377.

378. Biopsy Oftemporal Artery For Various Lesions

379. External Arterio-venous Shunt

380. AV Fistula - Wrist 381. URSL With Stenting

382. URSL With Lithotripsy

383. Cystoscopic Litholapaxy

385. Cystoscopy & Biopsy

Cystoscopy And Removal Of Polyp

Suprapubic Cystostomy 387.

388 Percutaneous Nephrostomy

389. Cystoscopy And "SLING" Procedure

390. TUNA- Prostate

391. Excision Of Urethral Diverticulum

- 392. Excision Of Urethral Prolapse
- 393. Mega-ureter Reconstruction
- 394. Kidney Renoscopy And Biopsy
- 395. Ureter Endoscopy And Treatment
- 396. Surgery For Pelvi Ureteric Junction Obstruction
- 397. Anderson Hynes Operation
- 398. Kidney Endoscopy And Biopsy
- 399. Paraphimosis Surgery
- 400. Surgery For Stress Urinary Incontinence

- 401. Injury Prepuce- Circumcision
- 402. Frenular Tear Repair
- 403. Meatotomy For Meatal Stenosis
- 404. Surgery For Fournier's Gangrene Scrotum
- 405. Surgery Filarial Scrotum
- 406. Surgery For Watering Can Perineum
- 407. Repair Of Penile Torsion
- 408. Drainage Of Prostate Abscess
- 409. Orchiectomy

Note: The standard exclusions and waiting periods are applicable to all of the above procedures depending on the medical condition/ disease under treatment. Only 24 hours Hospitalisation is not mandatory.

In case of any claims contact

Claims Department

Future Generali Health (FGH)

Future Generali India Insurance Co. Ltd.

Office No. 3, 3rd Floor, "A" Building, G - O - Square

S. No. 249 & 250, Aundh Hinjewadi Link Road, Wakad, Pune - 411 057.

Toll Free Number: 1800 103 8889 Toll Free Fax: 1800 103 9998 Email: fgh@futuregenerali.in



ISO No. FGH/UW/RET/199/02

Future Generali India Insurance Company Limited. IRDAI Regn. No. 132 | CIN: U66030MH2006PLC165287.
Regd. and Corp. Office: 801 and 802, 8th floor, Tower C, Embassy 247 Park, L.B.S. Marg, Vikhroli (W), Mumbai – 400083. Call us at: 1800-220-233 / 1860-500-3333 / 022-67837800 | Fax No: 022 4097 6900 | Website: https://general.futuregenerali.in | Email: fgcare@futuregenerali.in. Trade Logo displayed above belongs to M/S Assicurazioni Generali - Societa Per Azioni and used by Future Generali India Insurance Co Ltd. under license.

Future Health Suraksha | Policy Wordings UIN: FGIHLIP21156V022021

SI No.	Item
1.	BABY FOOD
2.	BABY UTILITES CHARGES
3.	BEAUTY SERVICES
4.	BELTS/ BRACES
5.	BUDS
6.	COLD PACK/HOT PACK
7.	CARRY BAGS
8.	EMAIL / INTERNET CHARGES
9.	FOOD CHARGES (OTHER THAN PATIENT'S DIET PROVIDED BY HOSPITAL)
10.	LEGGINGS
11.	LAUNDRY CHARGES
12.	MINERAL WATER
13.	SANITARY PAD
14.	TELEPHONE CHARGES
15.	GUEST SERVICES
16.	CREPE BANDAGE DIAPER OF ANY TYPE
17. 18.	EYELET COLLAR
19.	SLINGS
20.	BLOOD GROUPING AND CROSS MATCHING OF DONORS SAMPLES
21.	SERVICE CHARGES WHERE NURSING CHARGE ALSO CHARGED
22.	TELEVISION CHARGES
23.	SURCHARGES
24.	ATTENDANT CHARGES
25.	EXTRA DIET OF PATIENT(OTHER THAN THAT WHICH FORMS PART OF BED CHARGE)
26.	BIRTH CERTIFICATE
27.	CERTIFICATE CHARGES
28.	COURIER CHARGES
29.	CONVENYANCE CHARGES
30.	MEDICAL CERTIFICATE
31.	MEDICAL RECORDS
32.	PHOTOCOPIES CHARGES
33.	MORTUARY CHARGES
34.	WALKING AIDS CHARGES
35.	OXYGEN CYLINDER (FOR USAGE OUTSIDE THE HOSPITAL)
36.	SPACER
37. 38.	SPIROMETRE NEBULIZER KIT
39.	STEAM INHALER
40.	ARMSLING
41.	THERMOMETER
42.	CERVICAL COLLAR
43.	SPLINT
44.	DIABETIC FOOT WEAR
45.	KNEE BRACES (LONG/ SHORT/ HINGED)
46.	KNEE IMMOBILIZER/SHOULDER IMMOBILIZER
47.	LUMBO SACRAL BELT
48.	NIMBUS BED OR WATER OR AIR BED CHARGES
49.	AMBULANCE COLLAR
50.	AMBULANCE EQUIPMENT
51.	ABDOMINAL BINDER
52.	PRIVATE NURSES CHARGES- SPECIAL NURSING CHARGES
53.	SUGAR FREE TABLETS
54.	CREAMS POWDERS LOTIONS (Toiletries are not payable, only prescribed medical pharmaceuticals
	payable)
55.	ECG ELECTRODES
56.	GLOVES
57.	NEBULISATION KIT
58. 59.	ANY KIT WITH NO DETAILS MENTIONED [DELIVERY KIT, ORTHOKIT, RECOVERY KIT, ETC]
60.	KIDNEY TRAY MASK
61.	OUNCE GLASS
62.	OXYGEN MASK
63.	PELVIC TRACTION BELT
64.	PAN CAN
65.	TROLLY COVER
66.	UROMETER, URINE JUG
67.	AMBULANCE
68.	VASOFIX SAFETY

List II - Items that are to be subsumed into room charges

SI No.	Item
1.	BABY CHARGES (UNLESS SPECIFIED/INDICATED)
2.	HAND WASH
3.	SHOE COVER
4. 5.	CAPS CHAPOEO
	CRADLE CHARGES
6.	COMB
7.	EAU-DE-COLOGNE / ROOM FRESHNERS
8.	FOOT COVER
9.	GOWN
10.	SLIPPERS
11.	TISSUE PAPER
12.	TOOTH PASTE
13.	TOOTH BRUSH
14.	BED PAN
15.	FACE MASK
16.	FLEXI MASK
17.	HAND HOLDER
18.	SPUTUM CUP
19.	DISINFECTANT LOTIONS
20.	LUXURY TAX
21.	HVAC
22.	HOUSE KEEPING CHARGES
23.	AIR CONDITIONER CHARGES
24.	IM IV INJECTION CHARGES
25.	CLEAN SHEET
26.	BLANKET/WARMER BLANKET
27.	ADMISSION KIT
28.	DIABETIC CHART CHARGES
29.	DOCUMENTATION CHARGES / ADMINISTRATIVE EXPENSES
30.	DISCHARGE PROCEDURE CHARGES
31.	DAILY CHART CHARGES
32.	ENTRANCE PASS / VISITORS PASS CHARGES
33.	EXPENSES RELATED TO PRESCRIPTION ON DISCHARGE
34.	FILE OPENING CHARGES
35.	INCIDENTAL EXPENSES / MISC. CHARGES (NOT EXPLAINED)
36.	PATIENT IDENTIFICATION BAND / NAME TAG
37.	PULSEOXYMETER CHARGES

<u>List III – Items that are to be subsumed into Procedure Charges</u>

SI No.	Item
1.	HAIR REMOVAL CREAM
2.	DISPOSABLES RAZORS CHARGES (for site preparations)
3.	EYE PAD
4.	EYE SHEILD
5.	CAMERA COVER
6.	DVD, CD CHARGES
7.	GAUSE SOFT
8.	GAUZE
9.	WARD AND THEATRE BOOKING CHARGES
10.	ARTHROSCOPY & ENDOSCOPY INSTRUMENTS
11.	MICROSCOPE COVER
12.	SURGICAL BLADES,HARMONIC SCALPEL,SHAVER
13.	SURGICAL DRILL
14.	EYE KIT
15.	EYE DRAPE
16.	X-RAY FILM
17.	BOYLES APPARATUS CHARGES
18.	COTTON
19.	COTTON BANDAGE
20.	SURGICAL TAPE
21.	APRON
22.	TORNIQUET
23.	ORTHOBUNDLE, GYNAEC BUNDLE

<u>List IV – Items that are to be subsumed into cost of treatment</u>

SI No.	Item
1.	ADMISSION/REGISTRATION CHARGES
2.	HOSPITALISATION FOR EVALUATION/ DIAGNOSTIC PURPOSE
3.	URINE CONTAINER
4.	BLOOD RESERVATION CHARGES AND ANTE NATAL BOOKING CHARGES
5.	BIPAP MACHINE
6.	CPAP/ CAPD EQUIPMENTS
7.	INFUSION PUMP - COST
8.	HYDROGEN PEROXIDE\SPIRIT\ DISINFECTANTS ETC
9.	NUTRITION PLANNING CHARGES - DIETICIAN CHARGES- DIET CHARGES
10.	HIV KIT
11.	ANTISEPTIC MOUTHWASH
12.	LOZENGES
13.	MOUTH PAINT
14.	VACCINATION CHARGES
15.	ALCOHOL SWABES
16.	SCRUB SOLUTION/STERILLIUM
17.	GLUCOMETER & STRIPS
18.	URINE BAG



HEALTH INSURANCE CLAIM FORM

ALL FIELDS IN T	THIS FORM ARE MA	ANDATO	DRY AN	ID THE	CLAIN	M WILL	BE NO	T BE F	PROC	ESSED	IF ANY	OF THE	E DE	TAILS A	RE MISSI	NG
Claim Number (For	FGH Use Only)															
POLICY / INSURED	DETAILS															
Policy No.:						Не	ealth Ca	rd No.	Of F	atient:						
Policy Start Date	DD / MM / YYYY	Poli	cy End	Date		DI	D / MM /	YYYY		Date O	f Joinin	g Policy	у	DD / I	/IM / YYY	Υ
Corporate Name						(Only	for group	o polici	es)	Emplo	yee ID:					
PERSONAL DETAIL	LS OF EMPLOYEE /	PROPO	OSER													
1. Name of the Emp	oloyee / Individual															
2. E-Mail address o	f the Employee/Indiv	ridual														
3. Mobile No.																
4. Permanent Acco	unt Number (PAN)															
CLAIMANT / PATIEI	NT DETAILS															
1. Name of the Pati	ent															
2. Relationship with	the Employee / Prop	poser		□ Sel	f	□ Spo	use	□ Ch	nild	□P	arent	□ Ot	thers			
3. Date of Birth of C	Claimant: DD / MM / Y	YYYY	Age: _		_ (yea	rs)			Gen	der:	□ Ma	е	□ Fe	emale		
4. Residential Addre	ess:															
CLAIM DETAILS																
Total Claimed Amou	ınt:															
			•		•	·	•	•								
Claimed Amount in \	words: Hupees															
Diagnosis							<u> </u>	Enclosi	ure C	heck Lis	<u>st:</u>					
Admission Date: DD	/ MM / YYYY	Discha	rge Da	te: DD /	/ MM /	YYYY								ning all re	elevant de	tails
Name of Treating Do	octor:						i	ii. Co	opies	of all R	eports &	eir Rece prescrip	otions		_	
Mobile No. of Treating	ng Doctor:							v. Oı	rigina	l Mone					our Docto n a Rev	
Name of Family Phy	rsician:						\	vi. Co	, ,		ser/Em	ployee I	Photo	ID Pro	of & Add	dress
Mobile No. of Family Physician: Proof																
CONSENT REQUIREMENT FOR ACCESS TO TREATMENT PAPERS / INDOOR CASE SHEETS / MEDICAL RECORDS / INVESTIGATOR VISIT I hereby authorize Future Generali India Insurance or any agency / individual authorized by them to obtain copies or review in person all my medical records including but not limited to admission notes, treatment sheets, indoor case papers, investigation reports, prescriptions and all other documents present in the hospital case file. Details related to my past hospitalisations in your hospital can also be provided / shown to Future Generali or its authorized representatives. I agree that all information provided above by me in the claim documents is true and that if I have provided any false or untrue information, my right to claim the reimbursement of expenses shall be absolutely forfeited. Name of Patient / Relative:																
Relationship with Pa						_									nt / Relativ	/e

Please attach this form in Original to the hospital bill and other claim documents. Separate claim form required for each claim. PLEASE ENCLOSE A PHOTOCOPY OF THE FUTURE GENERALI HEALTH ID CARD.

Authorization for Transfer of Claim Amount by National Electronic Fund Transfer

Name as per Bank Account															
Bank Name															
Branch Name & Address															
Branch Phone No.															
Branch MICR Code															
Branch IFSC Code for NEFT															
(Please attach a Photocopy of a cheque or a baccount number & name of account holder pri		eque of y	our ba	ank du	ly cance	elled for	ensu	ring ac	curacy c	of the ba	ank na	ame,	branc	h nam	е,
Account Type (Please Tick)		☐ Saving	s	□ C	urrent	□ (Cash /	/ Credit	İ						
Account No. (As appearing in Cheque Book)															
HR Authorization & Stamp						Bank	Autho	orizatio	n & Stan	np					
Date from which the mandate should be effective:															
Name of Employee / Proposer: Policy No.: Claimant Name: Date: DD / MM / YYYY					r										

FEEDBACK AND SUGGESTIONS

We thank you for choosing Future Generali as your Insurance provider. We always strive to ensure that our service levels exceed our customer's expectations. In the spirit of this endeavour, we will greatly appreciate your valuable inputs and feedback. Kindly provide your feedback on your experience with Future Generali and any suggestions for improving our services. We value your time and promise to evaluate your suggestions for improvement of our service.

Future Generali India Insurance Company Limited. IRDAI Regn. No. 132 | CIN: U66030MH2006PLC165287.

Regd. and Corp. Office: 801 and 802, 8th floor, Tower C, Embassy 247 Park, L.B.S. Marg, Vikhroli (W), Mumbai – 400083. Call us at: 1800-220-233 / 1860-500-3333 / 022-67837800 | Fax No: 022 4097 6900 | Website: https://general.futuregenerali.in | Email: fgcare@futuregenerali.in. Trade Logo displayed above belongs to M/S Assicurazioni Generali - Societa Per Azioni and used by Future Generali India Insurance Co Ltd. under license.



Grievance Redressal Procedures

Dear Customer.

At Future Generali we are committed to provide "Exceptional Customer-Experience" that you remember and return to fondly. We encourage you to read your policy & schedule carefully. We want to make sure the plan is working for you and welcome your feedback.

What Constitutes a Grievance?

"Complaint" or "Grievance" means expression (includes communication in the form of electronic mail or other electronic scripts, Inbound Call, SMS, Letter), of dissatisfaction by a complainant with insurer, distribution channels, intermediaries, insurance intermediaries or other regulated entities about an action or lack of action about the standard of service or deficiency of service of such insurer, distribution channels, intermediaries, insurance intermediaries or other regulated entities;

Explanation: An Inquiry/Query or Request would not fall within the definition of the "complaint" or "grievance".

"Complainant" means a policyholder or prospect or any beneficiary of an insurance policy who has filed a complaint or grievance against an insurer or a distribution channel

If you have a complaint or grievance you may reach us through the following avenues:

HELP	Help - Lines	1800-220-233 / 1860-500-3333 / 022-67837800	Email	Email Website	Fgcare@futuregenerali.in https://general.futuregenerali.in/			
	GRO at each Branch	Walk-in to any of our branches and request to meet the Grievance Redressal Officer (GRO).						

What can I expect after logging a Grievance?

- We will acknowledge receipt of your concern within 3 business days.
- Within 2 weeks of receiving your grievance, we shall revert to you the final resolution.
- · We shall regard the complaint as closed if we do not receive a reply within 8 weeks from the date of receipt of response.

How do I escalate?

- You can directly contact our Grievance Redressal Officer at our Head office.
 - ⇒ You can email to : fggro@futuregenerali.in or call at: 7900197777
- ⇒ You can write directly to our Grievance Redressal Cell at our Head office:

Grievance Redressal Cell Corporate & Registered C Vikhroli (W), Mumbai – 40 Please send your compla	ell, Future Generali India Insurance Company Ltd. Office:- 801 and 802, 8th floor, Tower C, Embassy 247 Park, L.B.S. Marg, 20083 int in writing. You can use the complaint form, annexed with your policy. number in all communication with us. This will help us to deal with the
--	--

What should I do, if I face difficulty in registering a grievance?

While we constantly endeavour to promptly register, acknowledge & resolve your grievance, if you feel that you are experiencing difficulty in registering your complaint, you may register your complaint through the **IRDAI** (Insurance Regulatory and Development Authority of India).

- CALL CENTER: TOLL FREE NUMBER (155255)
- REGISTER YOUR COMPLAINT ONLINE AT: HTTP://WWW.IGMS.IRDA.GOV.IN/

Grievances of Senior Citizens:

We have established a separate channel to address the grievances of Senior Citizens. The concerns will be addressed to the Senior Citizen's channel for faster attention or speedy disposal of grievance, if any

Insurance Ombudsman

If you are still dissatisfied with the resolution provided or if it is already 30 days since you filed your complaint, you can approach the office of Insurance Ombudsman, provided the same is under their purview. The guidelines for taking up a complaint with the Insurance Ombudsman, along with their addresses are available on the consumer education website of the IRDAI. http://www.policyholder.gov.in/Ombudsman.aspx
For ease of reference, the list of Insurance Ombudsmen offices is as mentioned below.

Office of the	Contact Details	Areas of Jurisdiction
Ombudsman		
AHMEDABAD	Office of the Insurance Ombudsman	Gujarat, UT of Dadra & Nagar Haveli, Daman and Diu
	6th Floor, Jeevan Prakash Building, Tilak Marg, Relief Road,	
	AHMEDABAD - 380 001	
	Tel: 079-25501201/02/05/06	
	E-mail: bimalokpal.ahmedabad@ecoi.co.in	
BENGALURU	Office of the Insurance Ombudsman	Karnataka
	Jeevan Soudha Building, PID No. 57-27-N-19 Ground Floor, 19/19,	
	24th Main Road,JP Nagar, Ist Phase,	
	Bengaluru - 560 078. Tel.: 26652048 / 26652049	
	E-mail: <u>bimalokpal.bengaluru@ecoi.co.in</u>	

	Office of the Insurance Ombudsman	
	Janak Vihar Complex, 2nd Floor, 6, Malviya Nagar, Opp. Airtel	
	Office, Near New	
BHOPAL	Market, BHOPAL - 462 003	Madhya Pradesh & Chhattisgarh
	Tel: 0755 - 2769201 / 2769202 Fax: 0755-2769203	
	E-mail: bimalokpal.bhopal@ecoi.co.in	
BHUBANESHWAR	Office of the Insurance Ombudsman	Orissa
	62, Forest Park, BHUBANESHWAR - 751 009	
	Tel: 0674-2596461/2596455 Fax: 0674-2596429	
OLIANDIO A DIL	E-mail: bimalokpal.bhubaneswar@ecoi.co.in	
CHANDIGARH	Office of the Insurance Ombudsman	Punjab, Haryana, Himachal Pradesh, Jammu & Kashmir,
	S.C.O. No.101 - 103, 2nd Floor, Batra Building, Sector 17-D,	UT of Chandigarh
	CHANDIGARH - 160 017	
	Tel: 0172-2706196/2706468 Fax: 0172-2708274 E-mail: bimalokpal.chandigarh@ecoi.co.in	
CHENNAI	Office of the Insurance Ombudsman	Tamilnadu, UT- Pondicherry Town and Karaikal (which are
	Fatima Akhtar Court, 4th Floor, 453 (old 312), Anna Salai,	part of UT of Pondicherry)
	Teynampet, CHENNAI - 600 018	
	Tel:044-24333668 /5284 Fax: 044-24333664 E-mail:	
DEL. 111	bimalokpal.chennai@ecoi.co.in	D. # !
DELHI	Office of the Insurance Ombudsman	Delhi
	2/2 A, Universal Insurance Bldg. Asaf Ali Road, NEW DELHI - 110 002 Tel: 011-2323481/23213504 Fax: 011-23230858	
	E-mail: bimalokpal.delhi@ecoi.co.in	
GUWAHATI	Office of the Insurance Ombudsman	Assam, Meghalaya, Manipur, Mizoram, Arunachal
	Jeevan Nivesh, 5th floor Nr. Panbazar Overbridge, S.S. Road,	Pradesh, Nagaland and Tripura
	GUWAHATI - 781 001	The second secon
	Tel:0361-2132204/05 Fax: 0361- 2732937	
	E-mail: bimalokpal.guwahati@ecoi.co.in	
HYDERABAD	Office of the Insurance Ombudsman	Andhra Pradesh, Telangana and UT of Yanam - a part of
	6-2-46, 1st Floor, Moin Court Lane, Opp. Saleem Function Palace,	UT of Pondicherry
	A.C.Guards, Lakdi-Ka-Pool, HYDERABAD - 500 004	
	Tel: 040-65504123/23312122 Fax: 040-23376599	
	E-mail: bimalokpal.hyderabad@ecoi.co.in	
JAIPUR	Office of the Insurance Ombudsman	Rajasthan
	Jeevan Nidhi – II Bldg., Gr. Floor, Bhawani Singh Marg, Jaipur -	
	302 005 . Tel : 0141-2740363	
	E-mail: <u>bimalokpal.jaipur@ecoi.co.in</u>	
	Office of the Insurance Ombudsman	Kerala, UT of
ERNAKULAM	2nd Floor, Pulinat Building, Opp. Cochin Shipyard, M.G.	(a) Lakshadweep,
	Road, ERNAKULAM - 682 015	(b) Mahe - a part of UT of Pondicherry
	Tel: 0484-2358759/2359338 Fax: 0484-2359336 E-mail: bimalokpal.ernakulam@ecoi.co.in	
KOLKATA	Office of the Insurance Ombudsman	West Bengal, Sikkim and UT of Andaman & Nicobar
KOLKATA	Hindusthan Bldg. Annexe, 4th Floor,4, C.R.Avenue, KOLKATA -	Islands
	700 072 Tel: 033-22124339 /40 Fax: 033-22124341	isianus
	E-mail : bimalokpal.kolkata@ecoi.co.in	
LUCKNOW	Office of the Insurance Ombudsman	Districts of U.P:-
	6th Floor, Jeevan Bhawan, Phase 2, Nawal Kishore Road,	Laitpur, Jhansi, Mahoba, Hamirpur, Banda, Chitrakoot,
	Hazratganj,	Allahabad, Mirzapur, Sonbhabdra, Fatehpur, Pratapgarh,
	LUCKNOW - 226 001	Jaunpur, Varanasi, Gazipur, Jalaun, Kanpur, Lucknow,
	Tel: 0522 -2231331/30 Fax: 0522-2231310	Unnao, Sitapur, Lakhimpur, Bahraich, Barabanki,
	E-mail: bimalokpal.lucknow@ecoi.co.in	Raebareli, Sravasti, Gonda, Faizabad, Amethi,
		Kaushambi, Balrampur, Basti, Ambedkarnagar, Sultanpur,
		Maharajgang, Santkabirnagar, Azamgarh, Kushinagar,
		Gorkhpur, Deoria, Mau, Ghazipur, Chandauli, Ballia,
		Sidharathnagar
MUMBAI	Office of the Insurance Ombudsman	Goa and Mumbai Metropolitan Region excluding Areas of
	3rd Floor, Jeevan Seva Annexe, S.V.Road, Santacruz (W),	Navi Mumbai & Thane
	MUMBAI - 400 054 Tel: 022-26106960/26106552 Fax: 022-	
NOIDA	26106052 E - mail: bimalokpal.mumbai@ecoi.co.in	Chate of Hittermonal and the fall-union Districts of Uni
NOIDA	Office of the Insurance Ombudsman	State of Uttaranchal and the following Districts of Uttar Pradesh:
	Bhagwan Sahai Palace 4th Floor, Main Road,	
	Ath Floor, Main Road, Naya Bans, Sector 15,	Agra, Aligarh, Bagpat, Bareilly, Bijnor, Budaun, Bulandshehar, Etah, Kanooj, Mainpuri, Mathura, Meerut,
	Distt: Gautam Buddh	Moradabad, Muzaffarnagar, Oraiyya, Pilibhit, Etawah,
	Nagar, U.P-201301.	Farrukhabad, Firozbad, Gautambodhanagar, Ghaziabad,
	Tel.: 0120-2514250 / 2514252 / 2514253	Hardoi, Shahjahanpur, Hapur, Shamli, Rampur, Kashganj,
	Email: bimalokpal.noida@ecoi.co.in	Sambhal, Amroha, Hathras, Kanshiramnagar,
		Saharanpur.
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PATNA	Office of the Insurance Ombudsman	Bihar and Jharkhand
	1st Floor,Kalpana Arcade Building,	
	Bazar Samiti Road, Bahadurpur,	
	Patna. Bihar, 800006	
	Tel.: 0612-2680952, Email: bimalokpal.patna@ecoi.co.in	
PUNE	Office of the Insurance Ombudsman	Maharashtra, Area of Navi Mumbai and Thane but
	Jeevan Darshan Bldg., 2nd Floor, C.T.S. No.s. 195 to 198, N.C.	excluding Mumbai Metropolitan Region
	Kelkar Road, Narayan Peth, Pune – 411 030.	, , ,
	Tel: 020-41312555	
	E-mail: bimalokpal.pune@ecoi.co.in	

The updated details of Insurance Ombudsman are available on IRDA website: www.irdai.gov.in, on the website of Office of Executive Council of Insurers: http://www.ecoi.co.in/, our website www.futuregenerali.in or from any of our offices.

Future Generali India Insurance Company Limited. IRDAI Regn. No. 132 | CIN: U66030MH2006PLC165287.

Regd. and Corp. Office: 801 and 802, 8th floor, Tower C, Embassy 247 Park, L.B.S. Marg, Vikhroli (W), Mumbai – 400083. Call us at: 1800-220-233 / 1860-500-3333 / 022-67837800 | Fax No: 022 4097 6900 | Website: https://general.futuregenerali.in | Email: fgcare@futuregenerali.in.



FORM FOR REQUEST / COMPLAINT / FEEDBACK / APPRECIATION

I want to submit a	□ Request □ Complaint □ Suggestion / Feedback □ Appreciation
Policy Type	□ Motor □ Health □ Personal Accident □ Other
Policy Details	□ Policy No. □ Claim No. □ Cover Note □ Health Card □ Existing Service Request
Customer Name	
Address	
City:	Pin code:
Detailed Description	
Date D M M	Customer's Signature
Customer Service Cell F Registered and Corporat 400083. Website: https:// 022-67837800	to the Nearest Branch Office or mail it to our Customer Service Cell at: future Generali India Insurance Company Ltd. se Office: 801 and 802, 8th floor, Tower C, Embassy 247 Park, L.B.S. Marg, Vikhroli (W), Mumbai – general.futuregenerali.in Email: fgcare@futuregenerali.in Call us at: 1800-220-233 / 1860-500-3333 /
For office use only Comments:	Service / Case #